Smaggling of crime PHALGUNA 13, 1896 (SAKA) St. Re. J. & K. (M) 262 261 and obscene films (CA) and obscene films (CA)

March to Parliament. Not only so, it is given that the Police Officers have told them that the authorities are opposed to this People's March to Parliament and if anything is done by them and if their vehicles are destroyed, they will not be responsible for that.

I want to know from the Government whether it is a fact that the State Transport Authority has not only withdrawn the permits but they have also threatened the bus-owners and vehicle-owners to desist from transporting people to the capital. They are creating all kinds of trouble in the Railways also.

I want taht the Government should make a statement.

SHRI NOORUL HUDA (Cachar): Sir, in the State of Tripura there was a peaceful mass satyagraha.

MR. DEPUTY-SPEAKER: How does it come here?

SHRI NOORUL HUDA: Sir, the tribal population which was agitating for constitution of a tribal autonomous Council, recognition of their language and restoration of the land which had been aliented in 1960 were fired at by the police. They were peaceful demonstrators. The firing resulted in the killing of one person and injuring several persons. What has come over to the Government? We condemn the firing most vehemently and I ask the Home Minister to find out from the Tripura Government the reasons for this unjustified firing and inform this House.

(Interruptions)

MR. DEPUTY_SPEAKER: Mr. Huda, please sit down, Flease take your seat now.

SHRI S. M. BANERJEE (Kanpur): Sir. I want to raise a matter which 's purely under the purview of the Central Government. There are fourteen nationalised banks and one of them is Grindlays Bank. The employees of the Grindlays Bank throughout the country are on stay-in strike for three to four hours daily and they have decided to observe a day's strike on 14th March. Sir, the employees have been victimised and I would like the Finance Minister and the Labour Minister to intervene immediately.

14.40 hrs.

MOTION RE: STATEMENT IN RE-LATION TO THE STATE OF JAMMU AND KASHMIR-Contd.

MR. DEPUTY-SPEAKER: It has been conveyed to me that yesterday it was agreed to extend the time of this dehate by two hours and calculated on that we would expect the Prime Minister to reply round-about 4 O'clock or may be a few minutes after that.

SHRI SHYAMNANDAN MISHR'A (Begusarai): Sir, there was no such agreement to extend the time by two housr, but if it is required we can agree to it. That is a different thing.

PROF. MADHU DANDAVATE (Rajapui); We welcome the Kashmir agreement as well as this agreement.

MR. DEPUTY_SPEAKER: This was conveyed to me. If it has not been an agreement, it does not matter. This is a suggestion made. I would request the hon. Members to keep that in mind and to limit their observations within the time schedule.

PROF. MADHU DANDAVATE: Only on Kashmir.

MR. DEPUTY_SPEAKER: Yes, of course, Mr. Dandavate.

PROF MADHU DANDAVATE Mr Deputy-Speaker, Sir, there are occessons in the life of a nation when the Members of Parliament must raise a^{i} we the political parties and 1 believe that this is one of the occasions v here we must look at the problem from a thonal perspective

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Sir, socialists have always believed that if the problems of reconstruction are to be solved, the various types of tensions that exist must be completely eliminated We have always stood for the creation of conditions where the threat to socialism will be completely banished, where an atmosphere of HinduMuslim unity will be preserved and time will come when to solve various problems in this region, we will be able to establish a broad confederation in which India, Pakistan and Bangladesh will play their legitimate roles So, all of us who had dreamt that way, would be very happy to welcome the accord that is being presented to us in the form of Agreed Conclusions

Sir, as far as the problems of Kashmir are concerned, any tension that exists in this area of Kashmir becomes a threat to the forces of integration and forces of secularism Therefore, any effort to normalise the situation in Kashmir would always be a welcome step Sir, it is all right to say demogogically that today there, are normal conditions and we have a popular Government But, any one who has visited Kashmir in the course of the last few years would have found a large number of army men and policemen stationed in Srinagar and elsewhere In such an atmosphere, under these conditions, it is not possible to have the problems of reconstruction Therefore, Sır, solved after this agreement, I have not the least doubt that the tension in Kashmir will be completely resolved and there will be

no necessity for us to spend such a large amount on the Army and the Police Probably, with the will of the people, with the consent of the people and with the cooperation of the people we will be able to build a better atmosphere in Kashmir Sur. those who have been criticising this agrement which has been arrived at lose sight of the fact that the most pivotal problem of accession to India has become irrevocable and this has already been established in the agreement which has been arrived at. 1 think the greatest merit of this agreement and the accord which has been arrived at is that the problems are sought to be tackled and solved within the broader frame-work of India's unity and within the broader framework of Indias Constitution That is the greatest merit of the conclusions that have been arrived at

Sir reference is made by certain sections to Article 370 I do not want to attribute motives even to the Members of the Jan Sangh with whom I differ on this problem Probably, due to patriotic considerations they reel that hashmir must be like any other part and since there is no Article 370 for any other State, this Article must not remain on the statute But, Sir, they must try to understand that if you try to remove Article 370, it will generate forces and generate a climate that will be contrary to the climate that even Jan Sangh wants to build up for the integration of this country If art 370 remains in the Constitution and the people of Kashmir feel satisfied that their legitimate claims can be fulfilled within the framework of that article, we should not feel frightened about that article at all Of course, if even without that article, that atmosphere could have been created, I would have been extremely happy But I would like to weight the issue like this By making an effort to remove 370 from the Constitution. will more tensions be created? Or by retaining 370 can a better climate of integration be created? My assess-

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ment is that if you try to remove article 370, probably more tensions will be reated and the effect will be contrary to what the members of the Jan Sangh are expecting. Therefore, I would earnestly request them: let them not rub this article the wrong way.

There is another problem. There is so much talk about Sheikh Abdullah, whether you can rely on his promises. Here I would like to sound a note of warning, One may agree with Sheikh Abdullah, one may agree with his perspective, one may disagree with it. But it is a fact that if you want to deliver the goods in Kashmir, if we have to carry the majority of the Muslim population with us, if an atmosphere of integration is to be built up there, we must try to find out, with all our allergies to ertain individuals, who are the men in Kashmir who can deliver the goods. Without casting aspersions on any national leader, 1 would like to say that if any person in Kashmir an deliver the goods in Kashmir on behalf of the people of Kashmir, whether one likes it or not, is Sheikh Abdullah's personality. it Therefore, there is nothing wrong in entering into an agreement with Sheikh Abdullah. That is the point.

Ultimately, we have to carry all sections of the people of Kashmir with us. They have to have a sense of participation in the affairs of the country and if a man like Sheikh Abdullah who commands the confidence of large sections of the population in Kashmir is brought round and he comes into the mainstream of Indian national politics, I think he will act as a catalytic agent of the people of Kashmir, of the various sections of Kashmir and they can actually be brought into the mainstream of national politics.

MR. DEPUTY-SPEAKER: A catalytic agent does not itself change; it hrings about change.

PROF. MADHU DANDAVATE: I have a feeling that Sheikh Abdullah will not change. Therefore ,I have deliberately used the words "catalytic agent". As a student of physics and chemistry, I know that a catalytic agent is one which does not participate in the process but at the same time accelerates il.

MR DEPUTY-SPEAKER: That was what I meant.

PROF. MADHU DANDAVATE: You agree with me. Therefore, I feel that i_s the correct approach in bringing about these changes.

As for the agreed onclusions that have been arrived at, first, all the changes sought to be brought about by common agreement will be brought about within the broader framework of India's Constitution; second, there were a number of tensions created by the slogan of plebiscite. Here I welcome Mirza Afzal Beg's statement of Feb. 6, 1975, in which he has said that in view of the changed circumstances, plebiscite has become irrelevant. It is the greatest achievement for India that those who doggedly stood for the slogan of plebiscite have come forward in the new and changed atmosphere with a new declaration that in the changed circumstances the siogan of pleascite has become irrelevant and outmoded. I think this is also a great achievement, the climate created by the efforts of arriving at an agreement Third, there were certain voices of discord insisting that various affairs of Kashmir must not be brought within the jurisdiction of the Supreme Court of India. I am glad that in the talks that have taken place and in the agreed formulations and conclusions that have been arrived at, the basic sovereign position of the Supreme Court of India has not been surrenderd. 1 think this is the greatest achievement of those who carried on the talks and I am happy about it, because without undermining democratic institutions like the Supreme Court, without curtailing their powers and jurisdiction, the new formulations have been arrived at and agreed upon.

[Prof. Madhu Dandavate]

There is one more aspect. If Kashmir continued to be turmoll territory and if tensions of various types ar3 there, we know that there are international forces which are willing to jump into the fray and make it a pawn in international power politics. If we are successful in ending tensions m Kashmir, we will succeed in preventing international powers from using this beautiful territory of Kashmir as the hotbed of international rivalries.

As far as Kashmır is concerned, our attitude should be this. While we should make Kashmir an integral part of India, we must try to maintain certain characteristic features of Kashmir and in the context of this agreement my attitude is that it should always be like a daughter in her mother's house but a mistress in her own. That is the attitude which we should maintain, in the context of the overall unity of India. If there are peculiar characteristics and distinctive cultural features, we must give them an assurance that they would be maintained. If the agreement is arrived at in that context, I have not the least doubt that it will be possible for us to tackle the problem.

I am saying this in a lighter vein and nobody should take it that I am casting any aspersions. While arriving at an agreement with Sheikh Abdullah, he has said that he retains his right to maintain his own views to He has various national problems. maintained his individual point of view on problems affecting the mainstream of national life. I am glad that he also accepted the fict that JP stands for democratic values. 1 only hope and trust that because of his attitude to JP he will not meet the fate of Mohan Dharia.

SHRI INDER J. MALHOTRA (Jammu): I am happy to find that the un-

the derstanding reached between Prime Minister and the Sheikh Sabeb had been widely welcomed, not only in this House but also all over the country. It is a fact that in the past there were political tensions in Jammu and Kashmir and one of the factors responsible for that was some misunderstanding and the creation of unpleasant situations which prevailed in the past in that State. Due to those situations differences cronped up between Sheikh Saheb and the Central leadership for which the people of that State had to pay the price. Only a microscopi political element in Jammu and Kashmir, the Jan Sangh, has chosen to oppose this unger standing. I want to post certain questions to the Jan Sangh leaders. What do they want in Jammu and Kashmir? Do they want political tensions to continue?

भी हुकम चन्द कछवाय (मुरैना) धारा 370 समाप्त हो ।

श्री रामरतन द्यमां (बादा) : तःमिल-नाडु और जम्मू काश्मीर में क्या धन्तर है, इनको स्पेशल स्टट्स क्यो दिया जाय ?

श्री इन्द्रवीत मल्होत्राः जो बात में कह रहा हू, वह माहिस्ता माहिस्ता भ्रापक जहन में म्राएगी। ∎∰ ≝⊴ ≦

श्वी रामरतन इर्माः हम ग्रापके प्रश्न का उत्तर दे रहे हैं, प्राप चेयर को कहिये, ग्राप हमसे क्या सवाल पूछते है ?

श्री हुकम चन्द कछवायः हमसे पूछेगे गे ऐसाही हाजिर जवाब मिलेगा।

श्री इन्द्रजीत मल्होत्रा : पहले सवाल सून लीजिये, उसके बाद जवाब दीजिये ।

By these interruptions the hon. Members have further proved the point which I was going to submit. I would like to revive their memory of the unpleasant situation in 1953. What were the main factors respon-

It was the unwise agisible for it? tation by the Praja Parishad at that time, and now by the Jan Sangh, in the Jammu region for various rea-Again this is a very important SODS. and significant point. They are having apprehensions in their mind, but they forget that is not 1953, this is 1975. The whole complexion of the political situation has changed not only in the State of Jammu and Kashmir but also all over the country and in the world. Therefore, my only fear is that this element of danger should not be introduced into the perfect mutual understanding and the good atmosphere which has row started In my view this actaking shape. cord or understanding is just a beginning to improve the political atmosphere in the State of Jammu and Kashmir. For what purpose? To strengthen the democratic, secular and progressive forces so that the programme of socialism which has been undertaken in our country can be implemented with greater speed in the State of Jammu and Kashmir.

I would also like to pose another question to my Jan Sangh friends because it is high time that they realised the practical situation not only in the State of Jammu and Kashmir but also in the country and in the world. In the past we had to face the hostile and unpleasant attitude of Sheikh Abdullah on various maiters which had a direct impact on the State of Jammu and Kashmir. It is also a fact that Kashmir has been talked about, discussed in the international forum at various times. Every time India was faced with this question why Sheikh Abdullah had changed his position.

र्भ राम रतन इ.मीं: उनकी जो पुरानी बात थी, वही रही । माप चेन्ज हुये हैं, मेख मब्दुल्ला चेन्ज नहीं हुये हैं । भी इन्द्रवीस सल्होत्रा : माप के साथ मुसीबत यह है कि म्राप भपने जहन के तारो को बन्द रखते हैं, बात को सुनने क. कोशिश नहीं करते हैं।

This is another important factor that reached this understanding was rot But it took at least 21 overnight. years and in reaching it not only the Prime Minister and Sheikh Abdullah but also other State and Central leaders were involved. Then Sheikh Sahib undertook an extensive tour of the three regions of the State. He spent a good deal of time in the Jammu region. He went everv where in the Jammu region, he had various talks and discussions with people in all walks of life, with political leaders, non-party leaders and prominent citizens to know their reactions and aspirations regarding the future political set-up. After knewattitude of the people ing the he came to this conclusion that the time had come when all misunderstarding should be removed and understanding should be reached with the centre so that all political tensions could be removed for all time to come. Today we have a cooperative and responsive Sheikh Abdullah, not only individually but who has along with him his other colleagues and other political elements, who were hitherto wasting their energies on various political controversies. Their energies can now be utilised to build up the State economically with greater speed. I ask, what harm does the Jan Sangh find in a situation like this.

15 hrs.

भी हुकम चन्द कछवाय : 370 समाप्त करो, कोन्द्र के नियम लागु करो ।

SHRI INDER J. MALHOTRA: It is unfortunate that the Jan Sangh especially in the Jammu region, has always been trying to thrive on slogns only. I am sure my hon. friend [Shri Inder J. Malhotra]

Mr. Kachwai does not understand the real constitutional meaning of article 370.

श्री ा कम बन्द कछवाय : 10 साल तक जल में रखा गहार को, तब क्या हो गया धा?

SHRI INDER J. MALHOTRA; I take strong objection to the language he is using for a very tall and highly patriotic political personality of this country.

SHRI S. A. SHAMIM (Srinagar) Every-This should be expunded. body is known by the words that he uses. That shows the quality of the member.

SHRI INDER J MALHOTRA; 1 am not at all worried because, as I said, this is just a microscopic politi-I would advise my cal element. Jan Sangh friends that when they come to Jammu, they should not spend all their time around the city chowk or Cantt. Mandi area. They should try to go to other parts of Jammu region to find out the reactions of the Jammu people. I am very happy to find that under the consolileadership of the Congressdated Dr. Karan Singh 13 sitting herethe Jammu people have always responded well as far as the integration of the State 15 concerned and as far as the integration of the three distinct regions of the State is concerned. I am happy to say this that only recently Sheikh Abdullah also indicated that he will make all efforts to keep the three regions together. He is aware of the economic and political problems which are being faced by the Jammu region, Kashmur valley and Ladakh. Therefore, I have no doubt that the administration under his leadership would make al efforts to further strengthen the links between these three regions and also further strengthen the link existing between Jammu and Kashmir and the rest of the country.

When Mr. Bhutto takes objection to this accord, my Jan Sangh triends follow the same line. This raises various questions in my mind: Are they taking their political advice and orders as far as Jammu and Kashmir is concerned from the Pakistani leadership or are they using their own mind?

In the end, i would only like to say this. This is how Sheikh Abdullah has summed up his reaction to this accord, his reaction to this understanding. In the last paragraph of the letter which he wrote to the hon. Prime Minister. Sheikh Abdullah says:

"The country is passing through a critical period and it is all the more necessary for all of us who cherish the ideals of democracy, secularism and «ocialism to strengthen your hands as the leader of the nation, and it is in this spirit that I am offering my whole hearted cooperation."

I ask again those friends who still have apprehensions in their minds, what more than this could a person say, or a person could offer. for he whole-hearted has offered his cooperation to join hands with the leader of the nation to solve the national problem?

SHRI SHYAMNANDAN MISHRA: (Begusarai). Mr Depty-Speaker, Sir, as I had stated earlier in the House, we are generally in agreement with the accord that has been reached between Sheikh Abdullah and the Government of India and i am here to express my satisfaction that the darkness and misunderstanding and distrust which clouded the relationship between Sheikn Abdullah and the Government of India has dissurated. We are sorry this unfortunate chapter was allowed to remain for over two decades. However, if this consummation has been brought about, it must be a matter of satisfaction for everybody in the country. What we

find today is that there is unanimity, complete unanimity, in the hone that this accord must succeed and fructify in the well-being and prosperity of the people of Kashmir and of the people of the whole of India.

After having said that, I must also say that we do not know the various intimate processes through which this agreement had passed, nor do we know the stages through which it has emerged. So. we cannot say whether both sides have taken care to see that this chapter, this unfortunate chapter, is not repeated again in the future. Only the Prime Minister can assure the country, or the ruling party spokesmen can assure the country, or my hon. friend, Shri Shamim, can assure the country that they have taken the utmost care to see that again the same unfortunate chapter of misunderstanding and distrust is not repeated.

But, so far as we are concerned, this House has been completely kept even about the broad in the dark framework within which this dialogue was resumed. Now I ask you, Sir, and I ask the hon. Members on the other side of the House, whether it is proper for the Government to treat House in the manner in which the they thought it fit to treat it. We are reminded of what Mr. Churchil did. During the period of grave national emergency he took the House of Commons into complete confidence even about the secrets of war and thereby Mr. Churchil was able to turn the Parliament into an ally. But, our hen Prime Minister thinks the Parliament to be a hostile organisation and she gives the impression to the Parliament and the people that, so far as Parliament is concerned, her attitude is one of "I don't care". Can't we ask the Government with all humility that even within the broad framework with in which the dialogue was being conducted, should it not have been indicated to Parliament right from the beginning? That is a thing to which we had taken strong objection even earlier.

We do not support this agreement because of certain reasons that have been adduced by my hon. friend, Professor Hiren Mukhorjee. I must say that I value his kind words about me immensely, as I consider him to be a person of sterling qualities; in fact. he is one of the gems of Parliament. But I must say that I am not supporting, my party would not support, this agreement for the reasons that he has chosen fit to adduce in spport of it. Professor Mukherjee said, I might remind the hon. House, that india was a multi-national configuration. That sounds very well, so far as the rhetoric of it is concerned. But one has to go behind the rhetoric. We, for one, would not be a party to this kind of concept of a multi-national configuration: we do think that India is a nation. If we support this agreement, we do not do so because we consider that India is multi-national. India has many divergences and many nuances, but they make for the richness of our culture for the richness of our nation; they do not detract from the solidarity of the nation. So. I do not agree with him, so far as that argument is concerned.

May I also say that I do not welcome the return of Sheikh Abdullah to the scene because he happens to be the leader of the minority community. I .espect Sheikh Abdullah as a leader of that community also He belongis to the minority community and therefore, we have to have a special feeling about that community and about that leader; that is something else. But it would be deminishing, it would be truncating the stature of Sheikh Abdullah to say that he is only the leader of the minority community.

Sheikh Abdullah was called the Shar-a-Kashmir because he nod a remarkable part to play in the freedom struggle. We have to look upon him as a national leader. So, it is not also from that point of view that we would like to support this agreement between Sheikh Abdullah and the Government of India.

[Shri Shyamnandan Mishra]

Here I would like to remind the House of what our great leader, Pandit Jawaharlal Nehru, said soon before his death in 1964 about Sheikh Abdullah. These are the words which must ring through the corridors of history. Before he died, he had spoken to the AICC, not to the present AICC, which is only a toy for you to play with, but to the AICC of the good old days. Pandit Nehru said in the AICC meeting.

"Sheikh Abdullah is wedded to the principles of secularism and does not wish anything to be done to vitiate this in any way He does not believe in the two-nation theory, which was the basis of the formation of Pakistan."

I think these are the words which must govern our essessment of Sheikh Abdullah.

SHRI PILOO MODY (Godhra); Was the assessment of Nehru of people correct?

SHRI SHYAMNANDAN MISHRA Had he been alive, his assessment of Piloo Mody would have been similar-ly correct as it was about Sheikh Abdullah He would have made no discrimination against my hon friend. Shri Piloo Mody; about that I am quite sure.

Sheikh Abdullah has been the principal architect of modern Kashmir and his contribution to the emergence of modern Kashmir cannot be erased by anything that had happened during the past few years. That being so, we think that he is going to play a great role in deal in the changed circumstances of the country and in the changed circumstances of the sub-continent The whole scenario has changed in the sub-continent and the world situation has also changed a great deal

Now we are particularly very glad to note some of the recent utterances of Sheikh Abdullah. They have beartened the people all over the country Sheikh Abdullah has said that he is very keen to see that the administration is cleansed; that he would try to eradicate corruption from administration: that he would try to re-build society on the basis of socialism, secularism and democracy and that he would york for the re-enthronement of the Gandhian values. When he was speaking to the Kashmir people the other day, he said, "What we find today is complete disappearance af the Gandian values" and he said that he would try to re-enthrone the Gandhian values.

It is also a matter of great satisfaction to us that Sheikh Adbullah has said that he does not believe in the use of force and would try to persuade his opponents to change their ways by methods of love and affecttion He has told the police not to arrest his opponents if that is possible He was, therefore, speaking the language of JP.

Would my hon friends disagree with me when I say that he was laying stress on the same values as those of J.P.? Would my hon friends disagree with me when I say that he was pledging himself to the programme of national re-generation to which JP had pledged himself? Would my hon. friends disagree with me when I say that he is also a believer and upholder of the Gandhian values as JP is and has been acclaimed universally to be? So, Sheikh Adbullah's heart has been beating in unison with the heart of J.P.

In fact, he has gone there, if you analyse it properly, as a Janta Chief Minister. He has not gone as the leader of your party. He has not even gone as a member of the Legislative Assembly. Although J.P. has made it clear and those of us who are engaged in this movement have made it clear that we are not working for a partyless democracy through freinds this movement, yet my hon. on the other side go on hapring on What have you brought this thing. about exactly in Jammu and Kash-You have brought about the mir? consummation of the ideal of a partyless democracy. Although we have said that we are working never movement for the through this achievement of a partyless democracy, that is what you have brought about in Jammu and Kashmir.

Sheikh Abdullah has gone there as a partyless leader, as a partyless Chief Minister, as a Janta Chief Minister, Minister. as J.P.-Chief I ask my hon, friend, Sardar Swaran Singh who is a student of constitutional affairs quite unlike the Prime Minister: Does not the Jammu and Kashmir Legislative Ascembly stand as good as dissolved? What is the meaning of the Jammu and Kashmir Legislative Assembly in the present None of the Ministers of context? Sheikh Abdullah happens to belong to the Legislative Assembly.

It would proably please my hon. friends on the other side that I agree with the Prime Minister that this agreement should not be judged on the basis of legal niceties. To repeat, I agree that in judging this agreement, one should not go into legal I completely agree nicesties. with the Prime Minister. for this basic trust and understanding cannot be brought about by legal or constitutional niceties.

I do not find my hon. friend, Mr. Vajpayee, here; I wanted to recommend this to him, although with a degree of hesitation because he happens to be a bachelor; generally when I am speaking, he is sitting at my back. Mr. Deputy-Speaker, I wanted to recommend to Mr. Vajpayee in this context a few lines from one of the great English poets, W. H. Auden, who died only last year. This is one of the newest poems of W. H. Auden. I am saying this to request Mr. Vajpayee hot to have a very close look at it. Now, what does W. H. Auden say? Hesays:

"It is very rude to take close-ups and, except when enraged, we don't:"

That is, we take close-ups only when we are enraged; otherwise, we do not. Then what does he say?

"Lovers, approaching to kiss, instinctively shut their eyes before their faces"...

AN HON. MEMBER: Do not provoke Mr. Vajpayce.

SHRI SHYAMNANDAN MISHRA: A bachelor is not expected to be a husband, but he is certainly expected to be a lover. Mr. Deputy-Speaker, since you have been a student of English literature, I would like to draw your attention to this:

"lovers, approaching to kiss, instinctively shut their eyes before their faces can be reduced to anatomical data."

In our view, some of the remarks or the pronouncements of our great leaders have to be borne in mind while considering the Kashmir situation, and the first that I would commend to the attention of the House is what Sardar Patel said in October, 1949 Sardar Patel said:

"In view of the special problem with which..." I lay stress on the words "special problem".

"In view of the special problem with which the Jammu and Kashmir Government is faced, we had made special provision for the continuance of the relationship of the State with the Union on the existing basis."

Later, Pandit Nehru, while participating in the debate, to which m esteemed friend, Shri H. N. Mukherjer made a reference and in which I also had the honour of participating, in 1952, had said: [Shri Shyamnandan Mishra]

"The strongest bonds that bind will not be of your armles or even of your Constitution to which some reference has been made, but bonds which are stronger than the Constitution or of laws and armies—bonds that bind through love and affection and understanding."

This also, the hon. House must always bear in mind.

Then I have to say a few words about the Constitutional aspects of it in my own humble way. Shr₁ Gopalaswamy Ayyangar, father of one of the principal architects of this Agreement, Mr. Parthasarathy, while placing article 370 of the Constitution before the Constituent Assembly had expressed the hope on behalf of.

"everybody here that in due course even Jammu and Kashmir will become ripe for the same sort of integration as has taken place in the case of other States."

Now, I would like to refer to certain remarks made by the hon. Prime Minister so far as article 370 is concerned. I must say that I do not agree with the views of Mr. Vajpayee that article 370 is a complete block to progress there, it is a blot on our Constitution. I do not subscribe to that view. In fact, much of the integration that has taken place has been through the instrumentality of article 370, and that is not being realised by many hon. members. That does not require any elaborate process of delay to bring about this integration In fact, I am foreseeing, in not-too-distant future, that the demand will be clament from the people of Kashmir for withdrawal of article 370; the demand would come from them. After all, erosion of article 370 has taken place, and it has taken place a great deal on the basis of the demand from the people of Jammu and Kashmir and not on the basis of the demand that has been made in this hon. House, Article 370 has played a really constructive and helpful role. But, at the same time, I would like to submit with all humility to the hon. Prime Minister that had she not treaded on this constitutional ground, it would have been much better, The hon. Prime Minister made a definitive statement that, after the dissolution of the Kashmir Constituent Assembly, Article 370 has become permanent. It may be that the Prime Minister said it in a different way and it had a hidden dimension to it, I do not know. But the point is that, though, in the proviso to sub-clause (3) to Article 370 there is the mention of the Kashmir Constituent Assembly, after the dissolution of the Kashmir Constituent Assembly, that has become otiose, as it is known in constitutional parlance You have also got a mention of the Maharaja of Kashmir in Article 370 Does it mean that the Maharaja of Kashmir is there and there is no other ruler in his place? There cannot be a vacuum. The president himself acts when the Constituent Assembly 15 no more there. So, I do not think that the views of the hon Prime Minister would bear a scrutiny, any close scrutiny, in this respect.

With these words, since you have been .

SHRI PILOO MODY: ...really impatient.

SHRI SHYAMNANDAN MISHRA. ...ringing the bell, may I say that we express our satisfaction over this agreement. We also express our hope that this agreement would prove to be enduring and no blasts of mis-understanding would and should come in the way and disfigure the scene. We would also like to assure our co-operation and support in bringing about an atmosphere in which this agreement might succeed.

SHRI SANT BUX SINGH (Fatehpur): Much as I had enjoyed the speech made by my friend, Shri Shyamnandan Mishra, it is my humble duty to point out to him certain distortions in which he has indulged, the first one being that the Government of India 'save kept the opposition in the dark while the talks were going on whereas Mr. Winston Churchill, during the days of the Great World War, constantly took the Opposition into confidence. May I remind Mr. Mishra that Mr. Churchill was leading a national government of which Mr. Attlee was the Deputy Prime Minister and the situation was not parallel

May I also ask Mr. Mishra something that I have not understood nor does my logic permit me to digest. He seems to sav that in Kashmir we have spoken the language of JP. Would he enlighten me and tell me in what language are the great admirers of JP, the Jana Sangh is, speaking, when it comes to Kashmir? It bewilders me when I see that people who are actively campaigning for the dissolution of a properly elected legislative assembly.

SHRI SHYAMNANDAN MISHRA: But you have brought it about in effect.

SHRI SANT BUX SINGH: It surprises me that the people who are campaigning day in and day out for the dissolution of an elected legislative assembly are so worried about the fact that a person who does not happen to be a member of the Assembly has been sworn in as the Chief Minister, Does Mr Mishra forget that this experiment though not successful, was tried very hard by his Party when they put Mr T. N. Singh as the Chief Minister of Uttar Pradesh... (Interruptions) only to be rejected by the people within the stipulated period?

SHRI SHYAMNANDAN MISHRA: Does he belong to a Party? He does not belong to any party in the lectslature. You cannot make a distinction between Mr. T. N. Singh and Sheikh Abdullah? He belonged to a party.

SHRI S. A. SHAMIM: That would have been defamatory.

SHRI SANT BUX SINGH: I am merely pointing out to you your love of legislative assemblies and your love of only those people being Chief Ministers who have been elected to the assemblies. My point is very simple and it does not require any harsplitting. Some of my friends talked about Kashmir being put in the same condition as other States. I wonder whether they have forgotten the Indian spirit. I am reminded of something that Abdul Fazal wrote about Akbar. He said:

'The remarkable quality of H_s Majesty's mind is that it sees unity in diversity and diversity in unity.'

Unity in Diversity .--- This has been the Indian spirit throughout the ages .---country of diverse religions, many languages and many cultures. We inthis country have never believed in the monolitic unity. We in this country have never believed in steamrollering things. That is something that Pakistan has tried to do, that us, to produce a sort of monolithic unity. but see what has happened in Bangladesh and see what is happening in Baluchistan and God forbid what comes about in Pakistan. This is not the kind of unity or uniformity which this country has ever subscribed to.

I would like to remind this House of one thing. It was commented that between 1967 and 1969, if one travelled from Amritsar to Calcutta one would never come across a congress Government. It was through the understanding and acceptance of the Prime Minister that India was kept together. It is this kind of tolerance which we re quire in this country.

Shri Atal Bihari Vajpayee quoted Jawharlal Nehru from B. N. Mullik's book. I would like to say that when the spirit of Jawaharlal Nehru is invoked, it should be properly anderstood. Speaking of Jawharlal Nehru, Winston Churchill has said:

'Here was a man who had helped overcome bitterness and malice'

[Shri Sant Bux Singh]

I recommend that Shri Atal Bihari Vajpayee follows the same spirit in relation to Sheikh Abdullah in Kashmir. In page 172 of the book of Mr. B. N. Mullik (which Shri Vajpayee has referred to), Mr. Mullik records Pandit Nehru's views. I quote:

"The Prime Minister felt that Sheikh Abdullah still had a strong hold on the people of Kashmir and in the changed circumstances no political settlement in the valley could be thought of without bringing him in."

Our Prime Minister has certainly not departed from the stand taken by the Prime Minister then. This is what Jawaharlal Nehru himself felt in 1964.

Much has been talked about the Sheikh being called Wazir-e-Azam'. I ask, what is there in a name? As Dr. Karan Singh himself pointed out, he was known by 4 distinct names: Regent, Yuvaraj. Sadar-i-riyast, and then Governor. And Dr. Karan Singh will bear me out when I say that the Yuvarajs of Kashmir were known as Mian Sahebs.

SHRI PILOO MODY: And after that he has gone as a Minister. And, what happens after that?

SHRI SANT BUX SINGH: The Working Committee of the Jan Sangh said that while the agreement talks about secularism, socialism and democracy it does not talk about patriotism. 'If you talk about patriotism', I tell them, 'you must get over chauvinism and jingosim: you must get over your narrow, then only you can understand patriotism.'

Sir, this is an understanding which is an understanding of foresight. It is an understanding of vision and courage. A Sheikh un-reconciled was a handy tool to invoke for political intrigues. A sheikh on the side of all the forces that are battling for secularism and communal harmony in Kashmir and in the country is a great force for good. Let us remember that Sheikh has been a freedom fighter and may I also for the information of those who are trying to say unworthy things about Sheikh say that when. Sheikh was outside this country he never chose to stay outside this country. He much rather suffered in this country and fought for his principles and very rightly today is leading his people.

What has happened with this understanding? The very first thing that has happened is we have put Pakistan's democratic proclamations to test, and, only two days ago 'the Motherland' reported that wherever in Pakistanoccupied Kashmir Bhutto and Abdul Qayyum went there were slogans of 'Indira Zindabad' and 'Sheikh Zindabad'. We have put a challenge to Pakistan and we have also to tell them that they will have to come to terms on the basis of Simla Agreement.

I will conclude by quoting the statement that the Sheikh made in 1968 He said: "Give me a little trust and freedom, I shall never endanger India's honour, for India's honour is my honour"

श्वी एस॰ ए॰ शमीम (श्रीनगर) : डिप्टी स्पीकर साहब, ग्राज की बहम ग्रीर ग्राज का मौका मेरे लिये खास ग्रहमियत रखता ह। चार साल पहले जब मैं इस एवान में आया था तो स पह रेगेंग, यहा दरस्य ग्गले र द्राय थ₁ कि काश्मीर के साथ नाइन्साफी हो रही है, काश्मीर को इन्साफ दीजिये और काश्मीर को इन्साफ देने का एक तरीका यह है कि काश्मीर के सबसे ग्रजीम लीडर के साथ इन्साफ कीजिये। इस दर-ख्वास्त को आपर्क कानो तक पहचाने में इम पर ग्रमल करने में चार साल का वक्का जरूग लगा लेकिन तारीख में, इतिहास में चार साल का वक्फ़ा बहुत तवील नहीं है। इस प्रोसेस को आगे बढाने में मुझ फ़क है कि एन उस बनत जब कुछ लोग बहां दमा कर रह थे, मैं यहां दुम्रा कर रहा था कि यह कम पाया-ए-तकमील तक पहुंचे, झौर मेरी दुग्रा कामयाब हुई है।

कल से मैंने जो नकरीरें सुनी है उनकी इपनी जगह अहमियत है, भौर मैं समझना हूं कि इस एकार्ड को जिस तरीके से बैलकम किया गया है वह इस बात की शहादत है, इस बात की झलामत है कि पूरे मुल्क ने इसको सहमति दी है, इसका खैर-मकदम किया है। लेकिन एक बात मुझे जरूर खलती आ रही है कि काण्मीर का मसला क्या है, यह क्यो पैदा हुग्रा, इसको सही तोर पर नही समझा गया है।

ग्रगर श्री घटल बिहारी बाजपेयी इसको ग्रच्छी तरह से नहीं समझे तो मुझे एतराज नहीं। लेंकिन मुझे प्रफसोस है कि इस तरफ के कुछ लागों ने भी इस मसले के प्रसल पहल्फ्या को नहीं समझा।

ग्रगर काश्मीर का मसला सिर्फ यह हता कि काश्मीर हिन्दुम्तान का हिस्मा इमलिये बना किं महाराज को इस्ट्रमेंट ग्राफ एक्सेशन पर दस्तखत करने का हक था, तो फिर वह मसला तो खत्म हो गया । उस के बाद शेख बब्दुला से बात करने की कोई जरूरत नही थी । ग्रगर काश्मीर का मसला यह होता कि काश्मीर को हिन्दुस्तान का हिस्मा बने रहना चाहिये, तो काश्मीर को किमी ने हिन्दुस्तान से छीना नही था । हम तीन लडाइया लड चुके है । हिन्यस्तानी नौजवानों मे ूखून बहाया है । यह मसला नही था ।

फिर क्या जरूरत पेश भायो कि एक ऐस भादमी के साथ बात की जाये, जो किसी पार्टी का लोड / नही है, जो किसी लेजिस्लेचग का मेम्बर नही है ? इस मसले की महमीयत यह है कि काश्मीर का हिन्दुस्तान के साथ इलहाक सिर्फ किसी इलाके का इलहाक नही या । मुझे माफ करेंगें श्री घटल बिहारी बाजपेयी भी, भौर डा० कर्ण सिंह भी, कि अगर यह सिर्फ महाराजा हरिसिंह के दस्तखतो से हुआ होता, तब इस मामने की कोई ग्रहमियत नहीं थी ।

यह मुस्लिम लोग का दावा था कि म्टेट्म के इलहाक का फैसला वहां के नवाव, राजे और महार जे करेगे। काग्रेस ने इस बात का कभी तस्लीम नहीं किया। काग्रेम ने कहा कि वहां के लोग जो फैमला करेंगे, वह हमें मजूर है। यही बजह है कि नवाब जुनागढ के पाकिस्तान के म थ রন্দর ক इत्र ने क भो जून गढ ब द हिन्दुस्तान का हिस्सा है। यही वजह है कि निजाम हैदराबाद की ख्वाहिणात 🧚 बाद भी हैदराबाद हिन्दुस्तान का हिस्सा रहा है। काश्मीर के मसले की अहन्यित यह है कि जब आप ने माक का मजहव के नःम तक्साम किया, उस वक्त एक मस्लिम-मैजापिट, स्टेट ने वह फैसला विया कि हम हिन्द-में ज। दिट कन्टी का हिस्म वनेगे। शेख ग्रब्दूल्ला ने हमारे मुल्क के मैकूलरिज्म को झाई डयालाजिकल करटेन्ट दिया है। .ह णेख अब्दुल्लाकी अहमियत है।

इसलिये बुनियादी नौर पर बात यह नही है कि किसने क्या किया । बुनियादी तौर पर बात यह है कि काश्मीर के मुाल्लिक बहम करने का ग्रधिकार हमको किसने दिया है । श्री ग्रटल बिहारी बाजपेयी ने हिन्दुस्तान के नौजवाना की जवामदीं की बात कही है । उन्होने मुना होगा, मैंने ग्रानी ग्राखो से देखा है । ग्रगर वह यहा मॉजूद होते, तो मैं उनमे कहता कि काश्मीर क इन्टेग्रेट करने क लिये ग्राप का खून खौल रहा है, उसफे लिये ग्राप बेकरार ग्रीर बैचेन है, लंकिन काश्मीर के मुताल्लिक बात करने का हक ग्रापको उस ग्रादमी ने दिया है, जिसका नाम शख ग्रब्दूल्ला है । क्यो ?

27 अक्तूबर से 29 अक्तूबर तक हिन्दुस्तानी फौजो ने नही, शेख ग्रब्दुल्ला ग्रौर उसके निहत्थे सिपाहियो ने काश्मीर का दिफा किया । हिन्दुस्तानी सिपाही का [श्री एम० ए० जमोम]

खून गिरने से पहले मुजपद्धराबाद में मास्टर ग्रब्दुल ग्रजीज का खून गिरा था भीर बारामूला में शही शरवानी के सोने में गोलिया पेवम्त हो गयी थी। उम खन ने ग्रापको हक दिया है कि आप काश्मोर को आगता लख्ने-जिगर बनाये। लेकिन जिसने आपको यह हक दिया है उसे घाप गाली देते हैं, यह मच्छा नही करते हैं । काश्मीर का ममला क्या है काशमीर का मसला यह है कि हिन्दुस्तान एक जम्हूरियत है। ग्रगर हिन्दुस्तान एक डेमोकेसी, एक लोकतव, न होता, तो, तब काश्मीर का कोई मसला नही था । अगर बीस, पच्चीस तीस लाख लोग चिल्लाते है, तो चिल्लाने रहे, डिक्टेटर इस बात की परवाह नही करते हैं। जिम मुल्क में डिक्टेटरशिप हो, वह यह परवाह नही करता है कि बीस, पच्चीस लाख लोग क्या कहते है। काश्मीर का मसला यह है ।क हिन्दूस्तान एक डेमोकेसी है, और डेमो-केसी में अपगर दस हजार लोग भी नाराज है दम अपदमी भी नाराज है तो उनको अपनी तरफ करने के लिये तरीके उाक । दल खरोदने के लिए मुहैया किये गये है, डायलाग का प्रोसेस मुहैया किया गया है ।

श्री इयासनन्धन सिश्चः इस हाउस मे भी यही होना चाहिए ।

श्री एम॰ ए॰ शमीम होना यही चाहिए लेकिन जहा-जहायह हुम्रा है उसका खैर मकदम कीजिए ग्रौर ग्रापनी बढाई का सबूत दीजिए । यह जरूरी नही है कि बडे-बडे मन्सूबां पर बैठ कर भी ग्राप छोटेपन का मुचाहिरा करे ।

मेरी गुजारिश यह है कि पाकिस्तान के लिए काश्मीर का कोई मसला नही है। भुट्टो साहब ग्राईन बनाने हैं ग्रीर ग्राजाद काश्मीर पर लागू करते हैं---कोई मसला नहीं है। लेकिन हमारे लिए यह मसला जरूर था। 1953 मे जो हुग्रा वह एक भयानक ब्वाब है। उसको जितनी जल्दी भूल जायें उसना बेहतर है। लेकिन 1953 में एक कात हुई । 1953 में हिन्दुस्तान के जमीर में एक काटा चुभ गया । 22 साल तक हमारं जमीर मे यह काटा हमे बेकरार करता रहा । हम दुनिया के बडे-बडे ऐवानो मे जाकर इस सवाल का कोई जवाब नही दे सकते थे कि क्या वजह है कि जिस झादमी ने पाकिस्तान का मुकाबला किया, तलबार की धार का मुकाबला किया भौर काश्मीर को हिन्दुस्तान का हिस्सा बनाया वह माज जेलो की रौनक बना हमा है क्या वजह है कि काश्मीर में हर बार इन्तखाबात कराने के लिए पहले उसे जेल में रखना पडता है मौर उसे एक्सटन करना पडता है। ग्राप यहा कुछ भी कहते लेकिन हमारा जमीर इस बारे में शरमिन्दा था। मुझे खुशी है कि म्राज 22 साल के बाद हिन्दुस्तान के जमीर से वह काटा निकल गया है । यह बात वे लोग नही समझ सकते हैं जिन का कोई जमीर नही है जिन की निगाह सिर्फ जमीन पर है जिन को जमीन चाहिए । लेकिन हिन्दूस्तान के 55 करोड ग्रवाम ग्राज ग्रपने ग्राप को हल्का महसूस कर रहे है । आज हमारी म्राखे रोणन हैं हमारी गर्दन बुलन्द हो गई है हम बकार के साथ कह सकने है कि जिस म्रादमी ने गाधी भौर जवाहरलाल नेहरू के शाना-व-णाना काम किया था ग्राज वह हमारा साथी है ।

भुट्टो साहब की परेणानी बेजा नही है। भुट्टो साहब भगर खुदकशी भी करे तो मुझे ताज्जुब नही होगा । उसका मबसे बडा हथियार माज हमने उसके हाथ से छीन लिया है भौर उसके लिए सारे मुल्क को खुण होना चाहिए। जो लोग खुश नही हैं उनमे दो किस्म के लोग है। एक तो बे हैं जो जानते नही हैं कि किस्सा क्या है। उनको माफ कर दो।

अयो पील् मोदोः पूरी सरकार को माफ कर दो ।

आयो एः :० ए० इत्य.मः मसलन ग्राप को माफ कर दो। दूसरे लोग वे हैं जो जानते हैं कि क्या हुग्रा है इससे मुल्क को क्या फायदा है, लेकिन जिनका जहन साफ नही है जो यह नही चाहते हैं कि यहा के लोगों के साथ इन्साफ होना चाहिए,। जिनका विशाल भारत का ख्वाब यह है कि यहा की हिन्दू-मैजारिटी को इम बात पर कि परवाह किये बग्रैर कि जनता की क्या राय है उसके साथ गोली की जुबान से बात करनी चाहिए। उन लोगों को इमें समझना होगा।

श्री ग्रटल बिहारी वाजपेयी को यह नही भूलना चाहिए कि जब मुल्क तकसीम हम्रा था, तो चार दिल खून हो गये थे, जिन्होने इम तकसीम को कभी कूबूल नहीं किया । उनमे से एक का नाम गाधी है दूसरे का नाम ग्रबल कलाम भाजाद है तीसरे का नाम भ्रब्दूल गफ्फार खां है श्रीर चौथे का नाम झेख ग्रब्दुल्ला है। इस तारीख़ी हकीकत को नज़र-म्रन्दाज नही किया जा सकता है। जिस भारत को ग्रखण्ड बनाने के लिए ग्राज वे बेचैन है, उस भारत की श्रखण्डता के ख्वाब इन चार ग्राद-मियों ने देखे थे। ग्रीर भी बहत से लोगों ने देखे होगे। लेकिन जब इनके ख्वाब नितर-बितर हो गये, तो उनका खुन उन की भाखो मे टपक पड़ा था। वह दर्द जानने के लिए श्री भ्राटल बिहारी वाजपेयी, जनसंघ के बाहिद पढे-लिखे मेम्बर, को यह सोचना चाहिए ।

इस एग्रीमेंट से और कुछ हुआ हो या न हुआ हो, हमारी अख़लाकी, नैतिक, हैसियत मजबूत मे मजबूततर हो गई है। हमारे पास काश्मीर का मकम्मल कब्जा था। पोलीटि-कली और फ़िजीकली हम वहां थे। लेकिन हमारी अख़लाकी हैसियत कमजोर थी। इस एग्रीमेंट से जाती तौर पर मैं खुश हूं या नही, उसकी बात नहीं है। लेकिन एक मुहवे-वतन हिन्दुस्तानी की हैसियत से मैं यह दावा कर सकता हूं कि हमारी अख़लाकी हैसियत भी आज मुस्तहकम हो गई है और इस एग्रीमेंट को इसी नुक्ता-ए-नजर से देखना चाहिए। 3774 LS.--10.

मैं श्री घटल बिहारी वाजपेयी से नाराज नहीं हूं । अगर वह यहां मौजूद होते, तो मै उनका शुक्रिया घदा करता । मुझे मिसेख गांधी से शिकायत है कि उन्होंने यहां एग्रीमेंट पेश करने वक्त इस बात का खुयाल नहीं रखा कि शेख मुहम्मद ग्रब्दुल्ला जब काश्मीर में लोगों के सामने जायेंगे, तो वह क्या कहेंगे कि मैं क्या लेकर आया हूं। मिसेज गांधी परेशान नही----मेम्बर क्या कहते हैं नतीजा यह हम्रा कि सिर्फ़ उसके नैगेटिव एक्स्पेक्टस पेम दिया, यह मांगा था, यह भी नहीं दिया । श्री ग्रटल बिहारी वाजपेयी का शुक्रिया धौर उनकी जमाग्रत का गुक्रिया कि इस एग्रीमेंट में शेख म्र₅दूल्ला के लिए जो पाजिटिव फ्रीचर हो मकने थे, उनको जाहिर किया भौर हमारे लिए यह भासान बना दिया कि हम काश्मीर के लोगो को बताये कि देखों, हम लोग क्या लेकर ग्राये हैं । ऋगर हम भ्रापका भरोसा करते, तो हम किसी को मुंह दिखाने के ला-यक भी नही होते ।

एग्रीमेट के सिलसिले में एक बात नामेन-क्लेचर की कही गई है। ग्रगर ग्राप बाती तौर पर मुझ से पूछें, तो सैं कहूंगा कि नाम में क्या रखा है। लेकिन शेख मुहम्मद भट्दुल्ला के लिए, ग्रौर काश्मीरी ग्रवाम के लिए इस की हैमियत साइकालोजिकल ज्यादा **है भीर** भ्रमली कम है। जो लोग यह चिल्लाते हैं कि कैमे हो सकता है कि इस मुल्कमें दो वजीरे ब्राजम हो, वे नही जानते कि 1964 तक इस मुल्क में दो वजीरे माजम ये । काश्मीरी सोमायटी का एक बहुत ही इनसिग्नीफ़िकेंट किरदार, कैरेक्टर, नान-एन्टिटी-शमसुद्दीन-भी वजीरे भाजम था। उस वक्त जवाहरलाल नेहरू ने कभी यह नहीं कहा कि मै तो नहीं मानुगा कि इस मुल्क में मेरे ग्रनावा भी कोई भाजम रहे। जवाहरलाल नेहरू वजीरे धगर शससुद्दीन के मुताल्लिक यह सोच सकते थे, तो श्रीमती इन्दिरा गांधी क्या शेख अब्दुल्ला

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के मुतास्लिक यह नहीं बर्दास्त कर सकती हैं ? यह ग़लत है । ग्रीर फ़र्क क्या पडेगा ? हमने यहां मामूली से ग्रपने सेक्रेटरी को सेक्रेटरी जेनरल बना दिया है । तनख्वाह वही रही है । कौनसा ग्रास्मान टूट पड़ा ? इसके कुछ साइको-लोजिकल बैल्यूज होते हैं ।

डा० कर्ण सिंह सदरे रियासत थे। इनकी दौलत मे उससे कोई इजाफ़ा नही हुमा, कमी हुई, कुछ लोगो को खिलाना पिलाना पडता था। लेकिन एक साइको-लाजिकल बैकग्राउन्ड, एक साइकोलाजिकल भपील काश्मीरी भावाम के लिए है और मैं इस सिलसिले मे भपनी राय वाजह तौर पर मिसेज इदिरा गाधी तक पहुचाना बाइता हू कि मुझे इन की इस राय से इसफाक नहीं है कि मेख भब्दुल्ला भपने भापको वजीरे भाजम लिखें। ये उन्हे चीफ मिनिस्टर कहती रहें। शख भब्दुल्ला ने भी इस राय का इजहार किया है ।

He does not accept this interpretation; I do not accept this interpretation. I do not want that this minor and Mrs Gandhi must make it clear that whatever the State Constitution amendment provides will be accepted No heavens will fall because no heavens fell till 1954.

मुझे भ्रफसोस है कि मेरे बुजुर्ग दोस्त इनुमन्तैया जी यहा नही हैं । एक भावाज महां कल भाई । उन्होने पुरानी वह बाते द्रोहराने की कोशिश की जो कम से कम एक इप्रीनियर काग्रेस मेम्बर का जेव नही द्रीतीं । मुझे शिकायत उनसे यह है कि उन्होने आर्ज लगाया, एक ऐसा चार्ज लगाया जो पिछले 22 सालो से यहा कभी प्रव नही हुआ । कर सकता हूं जिन का नाम जवाहरलाल नेहरू है । जब सेख भब्दुल्ला गिरफ्तार हुए तो बबाहरलाल नेहरू गमगीन थे । शेख झब्दुल्ला के खिलाफ सुकदमा चला। जवाहरलाल नेहरू ने सारे कवानीन पीछे कर के कहा कि मुझे इस पर यकीन नहीं है, शेख झब्दुल्ला को रिहा कर दो। शेख झब्दुल्ला जेल से रिहा होकर झाते है झौर पंडित जवाहरलाल नेहरू के मेहमान बनते हैं। यह मामूली वाकया नही है। यह इस बात की दलील है कि जवाहरलाल नेहरू ने कभी उनकी हुब्बल वतनी पर शक नही किया।

मेरे दोस्त ग्नटल बिहारी वाजपेयी ने मलिय की किताब का हवाला दिया। मैं एक हिस्ट्री के स्ट्डेट की हैसियत से हमेशा यह जानने की कोशिश करता रहा ह कि माखिर 1953 मे शेख अब्दुल्ला को हुआ। क्या? जिस म्रादमी ने उस वक्त पाकिस्तान का मुकाबला किया जब दुनिया की कोई ताकत पाकिस्तान को रोक नही सकती थी काश्मीर में पेशकदमी करने से, उस वक्त तो हिन्दस्तान का साथ दिया लेकिन 1953 में जब दुनिया की कोई ताकत हिन्दूस्तान को काश्मीर से बाहर नही निकाल सकनी भी उस वक्त मे बह हिन्दम्तान से क्यो बिखर गया ? मैंने तलाश किया, इस के भसबाब जानने की कोशिश की । श्राखिर में मुझे मलिक साहब की किताब मिली और वह मलिक साहब की किताब ऐसी है कि तमाम काश्मीर की सियासत मे दिलचस्पी रखने वाले श्रौर मल्क की यि। सत मे दिलचस्पी रखने वाले लोगो को पढनी चाहिए। मलिक साहब कहते हैं कि 1947 मे जब पाकिस्तान ने शेख मब्दुल्ला के मिर की दस हजार रुपये की कीमत लगा रखी थी कि जो शेख श्रब्द्रल्ला का सिर लाएगा उमे दस हजार रुपये दिए जाएंगे, उस वक्त मलिक साहब कहते हैं कि सरदार पटेल ने कहा था कि तुम इसकी जासूसी करना, तुम हर खतरे से खबरदार रहना । इस पर एतवार नही किया जा सकता । जब भमल यह है कि दूश्मन मुल्क उसका सिर मांगे झपना मुल्क उसके खिलाफ जासूसी मांगे तो झौर क्या

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न्या होना है उस बदएतमादी और बदगुमानी की फिजा में । मलिक साहब जवाहरलाल नेहरू के मुंह में घल्फाज देते हैं कि उाहोंने मुझे प्राइवेटली कहा कि शेख अब्दुल्ला कम्युनिस्ट है। माफ कीजिए, यह जवाहरलाल नेहरू के साथ इंसाफ है ? जवाहरलाल नेहरू पब्लिक में एक स्टेटमेंट देते हैं, पालियामेंट में एक स्टेटमेट देते हैं और मलिक साहब को प्राइवटली दूसरा स्टेटमेंट देते हैं ? ग्रगर इस मुल्क मे कानून का एहतराम होता, अगर इस मुल्क मे वाकई इंसाफ़ का तकाजा होता तो मलिक जैसे नापाक लोगों के खिलाफ भदालती कार्यवाई होनी चाहिए जिन्होंने मुल्क मे एक नफरत की फिजा बन। दी, जिन्होने यह साबित कर दिया कि शाख ग्रब्दुल्ना जैसे मुहब्ब वतन पर भी हिन्दुस्तान की सो म्राई डो म्रोर हिन्दुस्तान का होम मिनिस्टर निगाइ रखने को स्थिति में होता है।

मैने मापका बहुत सा वक्त लिया । श्रव मैं केवल दो बुनियादी बातों की तरफ श्रापकी तवज्ञह दिलाना चाहता हू । एक तो यह कि यह एग्रीमट इब्नदा है, ग्राग़ाज है । यह एक बिगिनिंग है ।

تیری ایس اے شمیم (سریلکر) فیتی سہیکر صلحب آج کی بتھت اور آج کا موقع مہرے لگے خاص اہمیمت رکھت ہے - چار سال پہلے جب میں اس ایوان میں آیا تھا تو میں وہی پیغام یہی درخواست لے کر آیا تھا کہ کشبیر کے ساتھ ناانصافی ہو رہی ہے ، کشبیر کو ائصاف دینجائے اور کشیپر کو انصاف دیلے کا ایک طریقہ یہ ہے کہ کشیپر کے سب ہے اعظیم لیڈر کے ساتھ انصاف کینجائے - اس درخواست کو آبکے کانوں ڈک پہنچانے میں اس پر عمل کرنے میں چار سال کا وقلہ فرور لٹا لیکن تاریخ میں جار سال کا وقلہ فرور لٹا لیکن تاریخ میں جار سال کا وقلہ میں پرانچھ کرنے میں انہا کہ میں جب کنچھ لوگ وہاں دعا کر رہا تھا کہ جب کیچھ لوگ وہاں دعا کر رہا تھا کہ وہ کام پایگ قکمیان تک پہلنچے ارر مہری دعا کامیاب ہوئی ہے -

کل سے مغن نے جو تقریرین سلی ھین انکی ایلی جکہ ادمیت ھے، اور میں سنجیتا ھزن کہ اس ریکلرڈ کو جس طرح سے ریل کم کیا گیا ھے رہ اس بات کی شہادت ھے اس بات کی علامت ھے کہ پررے اس بات کی علامت ھے کہ پررے اس کا خیر مقدم کیا ھے – لیکن ایک بات مجھے فرور کیلتی ھے کہ لوک بات مجھے فرور کیلتی ھے کہ پیدا ھوا ، اسکو محمد مے طور پر نہیں 295 St. Re. J. & K. (M) MARCH 4, 1975

کرن سنگھ بھی کہ اگر یہ صرف مہاراجة ہوہ سلکھ کے دستخطوں سے ہوا ہوتا تب اس معاملے کی کوئی **اھىيت** نہيں ت**ب**ى-

یه مسلم لیگ کا دعوہ تھا که ستيامس کے التحاق کا فیصلہ وہاں کے نواب ، راچے اور مہاراچے کریڈگے -کانگریس نے اس بات کو کن<mark>ہی تس</mark>لیم نہیں کہا - کانگریس نے کہا کہ وہاں کے لوگ جو فیصلہ کرینگے وہ همیں مذہور ہے - یہی وجہ ہے که تواب جوناگڈیے کے پاکستان کے س^تہ العماق کرنے کے بعد بیمی جوناکڈی هندوستان کا حدثه کے - اپنی رجه هے که نظام حیدرآباد کی خواهشات کے بعد بھی حیدرآباد ہدوستان کا حصه رہا ہے - کشمپر کے مسلے کی اہمیت یہ ہے کہ جب آپ نے ملک کو مدہب کے نام پر تقسیم کیا اموقت ایک مصلم میجوریتی اسٹیت نے یہ غیصلہ کیا کہ ہم هذدو مهجووتى كلثرى كاحصه بلي کے - شیخ عبد اللہ نے ` همارے ملک ع سپملډوريزم کو انڌيولوجپمل کلٽيدت دیا ہے - وہ شیخم عبداللہ کی اہمیت - 2

اسلئے بنیادی طور پر یہ ہات نہیں ہے کہ کس نے گیا کیا۔ ہنیادی طور پر بات پہ ہے کہ کشمیر کے متعلق بنصف کرنے کا ادھیکار

[شربی ایس - اے - شمیم] اكر شوى اقل بهارى واجهئى اسکو اچهی طرح سے تہیں سمجھ تو مجه اعتراض نهیں - لیکن مجھ افسوس ہے کہ اس طرف کچھ لوگوں نے بھی اس مسلے کے اصل پہلووں كو نڍپن سنجها -

اگر کشمیر کا مسلم صرف یم هوتا که کشمهر هندوستان کا حصه اس لله بدا كاء مهاراجه كو أنسترو میندی آف ایکسیشن پر دستخط کرنے کا حق تھا تو پھر وہ مسلم تو شقم ہو گیا - اس کے بعد شیعے عبدالله سے بات کرنے کی کوئی <mark>فرررت</mark> نهچن تهی- اگر ک**ھمپر** کا مسله به هونا که کشمیر کو هانوستان کا حصه بلے رہا چاہئے تو کلسیر کو کسی نے عددوستان سے **جھپڈ**ا نہیں تھا - ہم تین لڑائیاں لڑ چکے هين - هندوستاني توجو*انو*ن فے خون بہاوا ہے۔ یہ مسلم نہیں تھا۔

يهر کیا ضروزت پیک آلی که ایک ایسے آدبی کے ساتھ بات کی جائے جو کسی پارٹی کا لیڈر نہیں **ر** د چو کسی لهجسلهچر کا منبر نہیں ہے? اس مسلے کی اہنیت یہ ہے کہ کشمیر کا ہادوستان کے سانه التحاق مرف كسى علاق كا التحاق نہیں تھا - مجھ معاف کریلگے **غر**ی اتل بهاری باجیئی بهی اور قاکتر

همکو کس نے دیا ہے - غری اتل بہاری باجپڈی نے هلدوستان کے نوجوانوں کی جوانمودی آکی بات کہی ہے - انہوں نے سنا ہوکا ' میں نے ایڈی آنکھوں سے دیکھا ہے - اگر وکا وہاں موجود ہوتے تو میں ان سے کہتا کہ کشمیر کو انٹیگریت کرنے کہتا کہ کشمیر کو انٹیگریت کرنے کہتا کہ متعلق بات کرنے کا حق آیکو آس آدمی نے دیا ہے جسکا نام شیخے عبدللہ ہے - کیوں ?

کا اندوبر سے 20 اندوبر تک هندوستانی فوجوں نے نہیں شپن عبدالله اور اسکے نہتے سہاھیوں نے کشمپر کا دفع کیا - هندوستانی سپاھی کا خون گرنے سے پہلے مظفرآباد میں کا خون گرنے سے پہلے مظفرآباد میں ماستر عبدالعزیز کا خون گرا تھا اور بارہ مولا میں شہید شہروانی کے سپئے میں گولیاں پیوست ھو گئی تھیں -اس خون نے آپکو حق دیا کہ آپ کشمپر کو اینا لخت جگر بنائیں -کشمپر کو اینا لخت جگر بنائیں -ہے آب کالی دیتے ھیں یہ اچھا نہیں کرتے ھیں -

کشمپر کا مسلم کیا ہے? کشمپر کا مسلم یہ ہے کہ ہندوستان ایک جمہورت ہے - اگر ہندوستان ایک قیمرکریسی ایک لوک تلتر نہ ہوتا تیب کشمپر کا کوئی مسلم نہیں تیا - اگر بیس پیچیس ہ تیس لاکے لوگ چلاتے ہیں تو چلاتے رہیں ہ تکتهتر اس بات کی پرؤالا نہیں کرتے ھیں - جس میں ملک تکلیتر شب ھر وہ یہ پروالا نہیں کرتا ھ کہ بیس پچیس لاکھ لوگ کیا کہتے ھیں کشمیر کا مسلہ یہ ھے کا اور ھیں کشمیر کا مسلہ یہ ھے کا اور ھیں کشمیر کا مسلہ یہ ہے کہ اور ناراض '' میں اگر دس ھزار لوگ بھی ناواض ھیرہ دس آدمی بھی ناراض '' میں تو انکو لہنی طرف کرنے کے لئے م انکے دل خریدنے کے تارلہلاگ کا پراسیس مہیا کیا گیا ھے -

شری شیام نندن مصر - اس هاوس مهن بهی یهی هونا چاهئے -

شری ایس اے شمپم - هونا یہی جاهدے ، لپکن جہاں جہل یہ ہوا هے ، اسکا خبر مقدم کیجدے اور اپنی برائی کا ثبوت دیجدے ۔ یہ ضروری نہیں ہے کہ بوے بوے منسبوں پر بیتھ کر بہی آپ وتے پن کا مظاهرا کریں -

مپری گزارش به ف که پاکستان کے لئے کشمہر کا کوئی مسلم نہیں فے - بہتو صاحب آئین بلاتے ہیں -اور آزاد کشمہر پر لاکو کرتے ہیں -کوئی مسلم نہیں فے - لیکن شارے لئے یہ مسلم فررر تھا - 1953 میں جو ہوا ہو ایک ابھینک خواب ہے-

کے شائد بشانہ کام کہا تہاد آج وہ [همارا ساتهی ہے -

بیتو ماحب کی پریشانی ہے جا نهين ۾ - بهتو ماحب اگر خودکشي یږی کړین تو مجهے تعجب نهین هوگا - اسکا سب سے ہوا۔ هتھار آج هم نے اس کے ہاتھ سے چہدن لیا ھے۔ اور اس کے لگے سارے ملک کو خوص ہوتا چاہئے ۔ جو لوگ خوهی نهین هین آن میں دو قسم کے لوگ ہیں - ایک تو وہ لوگ هیں جو جانتے نہیں **ہ ہ** کہ قصہ کها ہے ۔ ان کو معاف کر در ۔

شرى پيلو مودى - يېږى سرکار کو معاف کر دو -

شری ایس اے شمیم - مثلاً آیکو معاف کر در -

درسرے لوگ وہ مہی جو جانتے ہیں که کہا ہوا ہے، اس سے ملک كو كها قائدة هے ۽ لهكن جن كا تنفن ماف تہیں ہے ، جو یہ نہیں چاہتے ہیں کہ یہاں کے لوگوں کے ساته أنصاف هونا جاهدٌ ، جن كا وشال بهارت کا خواب یه ہے - یہاں کی هلدو میتجوریگی کو د اِس بات یر که پروزد کلے بغیر که جلتا کی کیا رائے ہے اس کے ساتو گولی کی زبان سے بات کرنی چاہگے م ان کو هنڍن سنجهٽا هواا –

[غری ایس - لے - شنیم] اسكو جتلى جادى بهول جائهن إتلا بېټو 🕰 - ليکن 1953 مېس ايک يات هوئى - 1953 مين هادوستان کے قسهر میں ایک کانٹا چبھ گیا۔ 22 سال تک هنارے صبہر میں یہ کانٹا ھنیں بہترار کرتا رہا۔ ھم دنها کے بوے بوے ایوانوں مہی جا کر اس سوال کا کوای جوافیہ نہیں دے سکتے تھے که کیا رجه ہے که جس آدمی نے پاکستان کا مقابلہ کہا ، تلوار کی دھار کا مقاعبا کریں اور کشمهر کو هنوستان کا حصه بدا رہ آے جہلوں کی رونق بلا ھوا ہے، کها وجه 🖨 که کشتیر میں هر پار انتصابات کرانے کے لئے پہلے اس جیل مهن رکیلا پرٹا ہے اور اسے الکسکرن کرنا پوتا ہے۔ آپ یہاں کچھ بھی کہتے لیکن همارا ضبیر اس یارے میں شرملدہ تیا - متھے خوشی ہے کہ آج 22 سال کے بعد ہلدوستان کے ضبہر سے وہ کانٹا نکل گیا ہے یه یانه و د لوگ نهش سمجه سکتے ھیں ۽ جن کا کوئی شنھر تھیں ھے **چی** کی تکالا صرف زمین پر **ہے** ^و جن کو زمهن چاملے - لهکن پلدوستان کے 55 کروڑ عوام آے اپنے آپکو هاکا منتشرس کر رہے هیں۔ آج هناری أنکههن روشن هین ، هناری گردی بللد هو کلی ہے ۔ هم وقار کے ساتو کہہ سکتے تھی کہ جس

الل بهاری باجهّلی کو یه نهین بهوللا جاهئ كه جب ملك تقسهم هوا تها کو جار دل خون هو گئے تھے یہ جہوں نے اس تقسیم کو کبھی قبول نہیں کہا - ان مرب سے ایک کا نام گاندهی می و دوسرے کا ابوالکلام آزاد 🛋 د توسرے کا نام عهدانغعار خان ہے اور جوتھے کا نام شهم مبدإلله هے - اس تارینای حقيقيت كو نظر انداز الهين كيا جا سكتا في - جس بهارت كو أكهلة بلاغ کے لئے آج رہ ہےچھن تھن ہ اس بہاوت کی اکھنڈتا کے خواب ان چار اُدمهوں نے دیکھے اُتھے - اور بھی یہت سے لوگوں نے دیکھے ہوئکے ۔ لهمن جب ان کے خواب تدر بدر هو گئے ٿو اوں کا خون انکی آنکھوں ہے ٹیف پوا تھا - وہ درد جانلے کے لئے کری اتل بہاری راجپنی جی سلکو کے واحد پڑھے لکھے منبر کو یہ سوچلا چاہئے ۔

اس ایکریمنت سے ارز کچو هرا هو یا نه هرا هو و هماری اخلاقی نیټک هوشهت سطبوط سے مطبوط تر هو گہی ه - همارے پاس کشمور کا مکمل قبضه تها - لیکن هماری اخلاقی هیشیت کمزور تهی-اس ایکریمنت سے ذاتی طور پر ایس نهیس هر یا نهیس آسکی میں یه دھوہ کر سکتا هوں ک مستحکم هو گئی ہے اور اس مستحکم هو گئی ہے اور اس پوهئے - میں غری اِتّل بیاری۔ واجیکی س ناراض نہنی ہوں - اگر وہ یہلی موجود هولم تو مهن انکا هکریه ادا کرتا - مجه مسز گاندهی سے شکایمی ہے کہ انہوں نے یہاں ایکریسڈے پیمی کرتے اور بات کا کیال نهين ركها كم شهم مصد عبدالله جب کھیپر میں لوگوں کے ساملے جائیلگے تر وہ کہا کہیں گے کہ میں کیا لے کر آیا ہوں ، مسز کاندھی پریھان تبیں کہ یہ 520 ، اکر ہے خدا کا که 420 نهیں؛ مبیر کہا کیائے هیں - تیہجہ یہ ہوا کہ مرف اس کے نیکیڈو (سپیکڈس پیھی کئے کئے۔ یہ مانکا تہا دیہ بھی نہیں ديا د يه مانا تها يه پهي نهيون ديا-هری اتل یهاری واجهگی کا هنریه ارر انکی جناعت کا هکریه که ایگریسلمق مہن شہم عبداللہ کے لئے جر پازیگو فهتجرهو سكليتهم أنكو طاهركها أور عدارے للَّے یہ آسان بلا دیا کہ هم کشنیز کے لولوں کو بتائیں کہ دیکھو کہ هم لوگ کیا لے کر آ<u>ئے</u> میں - اگر دم آیکا بهروسه کرتے تو هم کسی کو مہند دکھانے کے لائق بھی نہیں ہوتے ہ

ایگریملت کے سلسلے مہن ایک بات ناملکلہتچر کی کہی گئی ہے۔ اگر آپ ذائی طور پر مجھ سے پوچھوں تو میں کہوں کا کہ نام میں کیا رکہا ہے – لیکن شیم میں کیا رکہا ہے – لیکن شیم میں کیا رکہا ہے اور کھیہری عرام کے لئے اس کی حیثیت سائیکولوجیکل ذیادہ ہے اور عملی کم ہے – جو لوگ یہ چاتے ہیں کہ کیسے ہو سکتا ہے کہ اس

[شر ایس – اے- شمہم] ملک میں دو وزیراعظم هوں ولا نهان جانتے که 1964 تک اس ملک میں دو رزیراعظم تھے - کشمیری سوسائلی کا ایک بہت کی انسکنی فهكلت كوداره كهريكلر ، نان أيلليلى شمع الدين بهي وزيواعظم تها - أس وقت جواہرالل نہرو نے کبھی یہ نههی کها که میں تو نهیں مانونگا کہ اس ملک میں میرے علوہ بهی کوئی وزیراعظم رہے - جواہو لال نہرو اگر شبھی الدین کے متعلق یه سرچ سکتے تھے ہ تو اهریندی اندرا الدهي كيا عيم مبدالله ك متعلق یه نهیس برداشت کر مکتی **ھیں نے یہ فلط ہے - اور فرق ک**ہا پویکا ? هم نے یہاں معمولی ہے اپنے سینتری کو سیکتری جلرل اینا دیا ہے - تلتغواہ وہی ہی ہے - کون صا۔ آسمان ۔ توت پرا ؟ اس کے کچھ سائهكولوجهكل ويهوز هوتے هيں -ڌ/کٽر کرڻ سلگھ صدر رياست تھے -ان کی دولت مہں اس ہے کوئی إضافه بهين هوا ۽ کعي هوئيء کنچه لوگوں گر کھلانا پلانا پڑتا تھا۔ لهكن اوك سائهكولوجهكل بهككولونذ ايک ٿيکلوجيکل اپيل کشميري عوام کے لگے ہے اور میں اس سلسلے مهن ایلی رائے راضع طور پر مسز لاندهی تک تهنچانا جاهتا هون که مجه انکی اس رائے م انداق نہیں **مے کہ شیم** عہداللہ ایے آپ کو وزيراعظم لكهين - يه انهين چهف مستر کہتی رہیں - شیخ عہداللہ ے بھی اس رائے کا اظہار **کیا ہ**ے

He does not accept this interpretation; I do not accept this interpretation. I do not want that this minor issue should be a source of irritation and Mrs. Gandhi must make it clear that whatever the State Constitution amendment provides will be accepted. No heavens will fall because no heavens fell till 1954.

متجهے انسوس کے کہ مہرے ېږېک دوست هلومانډيها جې يهاي نهیں هین - ایک آواز یہاں کل آئی - انہوں نے پرانی باتیں دوهرائے کی کوشھن کی جو کم سے کم ایک سینیر کانکریس مهمبر کر زیب نهیں دیتیں - مجھے شایت ان سے یہ ہے کہ انہوں نے چارے لکایا ، ایک ایسا چارے لکایا جو پچیلے 22 سالوں میں یہاں کیمی پروو تھیں ہوا - شیخ عبداللہ کے حق میں میں آیک ھی گراہ پیک کر سکتا ہوں جلکا نام جواہر لال نهرو 🙇 - جب عوم مهدالله گرفتار هو<u>له</u> تو جواهر آل نهرو غنگهن نم - شیخ عبدالله ک خاف متدمه چلا - جواہر لال نہرو نے سارے قوائیمی پیچھے کر کے کہا کہ مجھے اس پر يڌيون نهين ۾ ۽ هينم عهدالله كوارها كرادوه شهيع عبدالله جہل سے رہا ہوکر آئے میں اور یلڈت چواہر ال نہرو کے مہمان باتے هوں - یہ معبولی واقعہ نہوں ہے۔ یه اس بات کی دلیل ہے کا جراہر لل تہرہ نے کبھی ان کی حب الوطلي پر شک نهیں کیا -مهرے دوست اتل بہاری باجپئی نے ملک کی کتاب کا حوال دیا -مہر ایک ہسترہی کے سلوڈیلت کی حالیت ہے ہمیشہ یہ جانلے کی کوشھی کرتا رہا ہور کم آخر 1953 میں شیخ عبداللہ کو کیا ہوا 1 جس آدمی نے اس وقت پاکستان کا مقابله کی جب دنیا

ذی کوئی طالت پاکستان کو رو^ک نېږى سكنى تېپى كشمېر مېن پېش قدمی کرلے ہے ؛ اسوقت تو هلدوستان کا ساتھ دیا لیکن 1953 میں جب دنها کی کوئی طالب هادو ستان کو شمهر سے **باهر نہیں نکا**ل سکتی تھی اسوقا میں رہ ھلدوستان سے کیوں بکہر گیا ? میں نے تلاش کیا و اس کے اسیات جانلے کی کودھی کی - آخر میں مجھے ملک مالحب کی کتاب ملی اور وا ما ... صاحب کی کٹاب صحوفت ہے کہ تمام کشمیر کی سیاست میں دلچسپی رابنے رالے اور ملک کی مهامت مهن دلچسچی رکیلے والے لرگوں کو پوندی چاہئے - ملک صحب کہتے ہیں کہ 1947 میں جب باکستان نے شوخ عبداللہ کے سر کی دس ہزار وریڈے کی قیمت لکا رکبی تھی کہ دو شیخ عبداللہ کا سر لائے کا آسے دس مزار روبکے دن جانيدي، أرتت ملك صاحب کہتے ہیں کہ سردار پٹیل نے کہا تها که تم اس کی جاموسی کا تم عر خطرے ہے خوردار رمغا -اس پر اعتمار بهمی کها جا سکتا-جب عمل یہ ہے کہ دشتن ملک اسکا سو مانکے ابلا ملک اُس کے خلاف جاموسی مانکے تو ارو کیا هونا هے أس بداعدتمادی اور بدكمانی ای فضا میں - ملک صاحب جواہر لال نہرو کے مہدء میں الفاظ دیتے عبق که ایهن نے منجه پرائیویقلی كها كه شيخ عبدالله كمهوا- ت د - معاف كمتجمع ، يه جواهر لال نهرو کے ساتھ انصاف ہے ? جواہد ال نهرو یا ک میں ایک ستیتمیڈے 3774 LS-11

دیتے هیں پارلیملت میں ایک ستیت بیلت دیتے میں اور ملک صاحب کو پر اثویتلی دوسراز متیتملت دیئے عہں ? اگر اس ملک میں قانون کا احترام هوتا ؟ اگر اس ملک میں واقعی انصاف کا تقاصه هوتا تو ملک جوسے ناپاک لرگوں کے خلاف ملک جوسے ناپاک لرگوں کے خلاف ملک جوسے ناپاک لرگوں کے خلاف دینا کہ شویع میداللہ جوسے محتب دینا کہ شویع عبداللہ جوسے محتب دینا کہ شویع عبداللہ جوسے محتب آئی - تی - اور علا رستان کا هوم ملسقر نگاہ رکھنے کی ستانہی میں

میں نے آپکا بہت سا وآت لیا۔ اب میں کوول دو بلیادی یا وں کی طرف آپ کی توجه دلانا چاہتا ہوں - ایک تو یہ کہ یہ ایگریسات ابادا ہے ہ آعاز ہے - یہ ایک بگلاگ ہے -]

Sheikh Abdullah's task is extremely difficult. Do not be deluded. People think that the Sheikh is in power and all the problems of Kashmir are solved. Do not for a second think that the Pakistan lobby had disappeared and do not believe that Pakistan will lose its interest in Kashmir and will not interfere in our internal affairs The Sheikh's task is extremely difficult and he must be supported by all the right thinking people in the country. I would beg Atal Bihari Vajpayee; he is not here and I do not know whether the rest of the members of his party will understand what I am saying. I would plead with him in national interest. The experiment of inducting him back to the mainstream of national life is a very valuable, historical experiment This experiment must succeed. It must succeed notwithstanding Sheikh Abdullah, in

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[Shri S. A. Kader]

spite of Sheikh Abdullah. The Sheikh today has become a symbol of our democracy. It is the dynamism of our democracy that even if there are sharp differences, the path of dialogue is never closed. What applies to Sheikh Abdullah will also apply to JP, whatever you may say today, because there is no way out except through dialogue. The logic of the situation will con-The understanding with vince you. Sheikh has only one meaning and that is that dialogue is the only way to resolve differences. The other way means destruction of the system. Therefore, each one of us, rising above party levels, will have to see that Sheikh Abdullah succeeds, Sheikh Saheb is a very proud man, a very sensitive man, and by the way his age is 70, though he says it is only 69. That is not important, what is important is that all these three factors combined make his position very vulnerable. He is sensitive, he is easily provoked, in spite of my telling him not to get provoked, because he has not been a Member of this Parliament where people, if they are provoked, will run mad. Therefore, he does not know anything of the new trends in Indian Parliamentary democracy. We do not expect him to learn. Therefore, I would caution everybody, I would request all the Members of the Opposition in particular, not to bracket Sheikh Abdullah with Mrs. Gandhi,

Mishrají tried to bring in Jayprakash Narayan into Sheikh Abdullah's politics. I took him rather humorously. I do not thínk he himself was very serious. If J.P. is interested in that way, he is welcome, but Sheikh Saheb's coming to power has a deeper meaning. Therefore, my special appeal to the Jan Sangh Members is: mistrust begets mistrust, you must learn to trust, and if you trust, you will be pleased to see that Sheikh Saheb is a very lovable human being.

उस के लिए यह जरूरी है कि जिस तरह मेरे दौस्त इंद्रजीत जी ने कहा कि 1953 की मसल बुनियाद जो है वह प्रजा परिषर् की एजीटेशन थी, डा० कर्णसिंह भी उससे इत्तफाक करेंगे मौर जब डा० कर्णसिंह, इंद्रजीत जी भार शमीम महमद शमीम तीनों इस बात से इत्तफाक करेंगे तब जनसंघ के बचने की कोई सूरत नहीं है । इसलिए हमारा फैसला यह है कि 1953 की जिम्मेदारी शेख प्रब्दुल्ला की जिम्मेदारी नहीं है, 1953 की जिम्मेदारी बलराज मधोक की है, प्रटल विहारी बाजपेयी की है मौर प्रडवानी की है, मिस्टर कछवाय की बिल्कुल नहीं है, इनको क्या मालूम कि क्या हो रहा है?

[اُس کے لئے یہ ضرورہی تھے که جس طرح مدرے دوست اندر جدت جی نے کہا کہ 1953 کی اصل بلهاد جو م وه پرجا پریشد کې ايىچىتىشى تەي، دائتر كېن سەگە جی اس ہے۔ اتفاق کریلگے اور جب ڌاکٽر درن سلکه، اندر چيت جي اور شديم الحدد شديم تيلون إس **بات ہے ا**تفاق کری**لگ**ے تب جن سلکھ کے بنچلے کی کوئی صورت نهيهن ه - اسلك عدارا فيصله يه ه كم 1953 كى ذمەدان شيم عبدالله کی ذمداری نہیں ہے، 1953 کی ذمەدارى باراج مدەرك كى ھە اٿل بهاري واجهني کي هے اور ایدوانی کی ہے، مسٹر لچھوایا کی بالکل نہیں ہے ، ان کو کہا معارم که کیا هو بنا د؟]

भी कु जोक वा कुला (लद्दाख) : ग्रध्यक्ष महोदय, मैं कुछ वातें इस ग्रवसर पर कहना चाहता हूं । उस के लिए मुने दस पन्द्रह

मिनट वक्त चाहिए ।इसमें कोई शक नहीं कि शेख महम्मद अब्दुल्ला कितने वडे लीडर हैं भौर कितना उन्होने अपने काश्मीर की माजादी के लिए कूर्बानी दी है, इसमे कोई शक नही है। मैं मानता हू और उनका आदर करता हूं। लेकिन मुझे प्रफसोस के साथ कहना पड़ना है कि लदाख की तरफ उतना ध्यान उन्होने नही दिया है । पहले णेख मुहम्मद ग्रब्दुल्ला लहाख ग्राए थे तो हमने उनका स्वागन किया था भौर उसी तरह माने पर फिर भी कर सकते है। लेकिन इस ममय मैं न उन का स्वागत कर सकता हून उनकी मुखालिफन कर सकता ह । हमारा लदाखा हिस्मा जो है उस लदाख मे रहने वाली जनता की कुछ मांग अलग है । हमारी नेता श्रीमती गाधी पर हमे पूरा भरोना है। लहाख के बारे मे क्या हो, यह हमने पूरा उनके ऊपर छोड दिया है। इसलिए इस समय मैं शख ग्रब्दुल्ला की न प्रशमा कर सकता ह न उनकी मखालिफत कर मकता हू । चाहे एक साल क बाद कुछ कहना पडे लेकिन इस समय हम कुछ नही कह सकते है। यहा उनकी बहुत प्रशंसा की गई। लेकिन मै इस समय कुछ नहीं कह सकता ह । हो सकता है कि शेख साहब जम्म, काश्मीर श्रीर लहाख तीनो को बर।बर हिम्सा दे दे ग्रोर तीनों का बराबर विकास करते रहे, लेकिन टस समय तो हमें कोई गारन्टी नहीं मिली है। हमारे लद्दाख की जनता पिछले डेढ माल से वेन्द्रीय शासन की माग करती रही आ रही है ग्रीर हम यह माग करते रहेगे जब तक प्रधान मली जी ग्रीर शेख साहब हम मे बात नही करेगे ।

16.00 hrs.

शमीम साहब ने यहा बहुत सी बाते वही, लेकिन लदाख के लिये कुछ नही वहा, लदाख को वे भूल गये। हमारे शेख साहब भी लदाख को भूल गये। वह इस बात को भी भूल गये कि 1947-48 मे हमारे लदाखी नौजवानो ने कितनी कुरबानी की थी, लदाखी मलेशिया भौर लदाखी स्काड के नाम पर उन्होंने दुश्मनो का मुकाबला किया था,

माज उन्हें कोई नही पुछता। हमारे लहाख के लोग केन्द्रीय ज्ञासन की माग क्यो कर रहे हैं, उका कारण क्या है----इसके बारे में ग्रापको सोचना चाहिए। ग्राप कहते हैं कि लहाख में कुछ लोग केन्द्रीय शासन नहीं चाहते है----क्यो नही चाहने हैं, ग्रापको उनमे पूछना चाहिए। लेकिन सच्चाई यह है कि वहा की ग्रधिकाण जनता केन्द्रीय शासन चाहती है। इसलिये कि पिछले 22-25 साली में लहाख की कोई खास तरक्को नही हुई, जितनी तरक्की होनी चाहिए थी, उतनी तरक्की नही हई। वहा न कोई दो मील लम्बी पक्की सडक है श्रीर न कोई पक्का पूल हे। प्रधान मत्नी जीखुद वहा गई थी। उन्होन देखा है कि वहा क्या हालन है। कई समद सदस्य भी वहा गये थे। इसीलिय मैने ये सारी बाते प्रधान मत्री जी पर छोट दी है। पहने हम ने नेफा पैटर्न की माग की थी, लेकिन उस बक्न हमें प्रधान मंत्री जी ने रोका ग्रांर कहा कि गजेन्द्र गडकर बमीशन बैठा हुआ है, उसमे बातचीन करो। हमने उनमे बात की ग्रौर उन्होने बहुत ग्रच्छे ग्रच्छे सझाव दिये, लेकिन उन सुझाबो पर कोई अमल नहीं हम्रा। इसी लिये म्राज केन्द्रीय शासन की माग हो रही है। वहा का बहमन इसके साथ है---इम लिये मै चाहता ह कि प्रधान मली जी हो मके तो इस मांग को मान ले. ग्रन्थथा हम को बला कर बात करें। इस समय हम न तो शेख ग्रब्दूल्ला का विरोध करने है और न उनकी प्रशसा करने है. इम चाहते है कि हमारी मांग पर गौर किया जाय, हमारी समस्या को हल किया जाय। हम 3 मार्च में केन्द्रीय शासन की माग के समर्थन में आन्दोलन शरू करने वाले थे. लेकिन प्रधान मती जी के कहने पर ग्रभी हम ने उसको रोक दिया है, डा० कर्ग सिह के कहने पर ग्रान्दोलन को ग्रभी रोक दिया है और हम ने अपनी जनता से कहा है कि ग्रभी 15 मार्चतक ठहर जारे। अब यदि प्रधान मत्नी जी हम से बात करेगी और शेख साहब हमारी ममस्याओं की तरफ ष्यान

[श्रः कुझो त दाकला]

देंगे झौर लद्दाख की तरफ भी दूसरे हिस्सो की तरह से देखेंगे तो हम उन की प्रशसा करेंगे झान्यया नहीं करेंगे ।

मैं यह भी कहना चाहता हूं कि संविधान के धनुच्छेद 370 से लहाख के लोग खुश नहीं हैं। मैं इसकी क्या वजह बतलाऊं----समय नही है। लेकिन मैं इतना जरूर कहना चाहता हं---जैसा शेख साहब हमेशा घपने भाषणों में कहते हैं कि मैं काश्मीर के मुमल-मानो को किस तरह से खुश रख, किस तरह मे उनकी रक्षा करू, ग्राज उनको यह भी कहना चाहिए कि मैं लहाख के लोगों को किस तरह मे खण रख्----लेकिन उन्होने ऐसा कभी नही कहा। लदाख मे बौद्धो का बहमत है, लेकिन मैंने कभी बौदों के लिये कोई मबाल नही उठाया, बहा की तमाम जनता के हित का सवाल उठाया। मैं चाहता ह कि ग्राज शेख साहब की तरफ में लदाख के लोगों की उन्नति की गारटी मिलनी चाहिए, बौदा के लिये गारन्टी मिलनी चाहिए, उनकी तरक्की के लिये कोशिश की जानी चाहिए। ग्राज तक झठ बोल बोल कर हम में कहा गया कि हम यह करेगे, हम वह करेगे, लेकिन कुछ नही किया गया। गजेन्द्र गडकर कमीशन की मिफारिशो को लागु करेगे, लेकिन वह भी नहीं हम्रा ।

यब यह कहा जाता है कि आप के ए. बड़े प्रतिनिधि को मिनिस्टर लिया गया है। जो ब्यक्ति मिनिस्टर बने हैं, वे हमारे प्रतिनिधि नहीं हैं, लदाख की जनता के प्रतिनिधि नही हैं। यह ठीक है कि वे एक बार लदाख की सियासत में ग्राये थे, लेकिन सफल नहीं हुए, उसके बाद चले गये। ग्रव वे राजदूत थे, वहा से आये गये हैं। मैं उनकी भी नुक्ताचीनी नहीं करता हूं, वह काम करेगे तो हम जरूर देखेंबे कि वे कैंसा काम करने हैं। हम को यह भी देखना होगा कि वे जनता के सामने खाते है या हमेगा ही इसी तरह में मती बनते रहेंगे। 16 05 hrs.

[SHRI VASANT SATHE in the Chair.]

ग्रमो तक जम्मू--काश्मीर की मंत्री-परिगर में हमारा कोई प्रतिनिधि नहीं झीर न प्रदेश को एक्झोक्पटिव में हमारी कोई राव लो गई। विर्फ़ मैं हो एक ऐसा ग्रादमी था जो वडा पर मौजूद था, लेकिन मुझ से भी नहो पूठा गया, केंत्र जम्मू--काश्मीर के लोगों को रः ग ३ लो गई। जो जम्मू के एम० पी० थे य। कामोर के एन० पी० में, वें तो इसकी प्रगना करेगे हो. नगोंकि उनको लो सब कुठ मिन चुहा है उन्हें चार मिनिस्टर हो गरे. उनको स्रोर का जाहिए। तरको के जिए जितता पैमा च हिर, वह उत्र को मिन गया, इन निंग वे इाको प्रसाल करने हैं। चान कटेग कि मैं का ब्रेम का हो कर ऐसी बात कडता ह--मैं ग्रमो भी काग्रेस में ह, दूसरी किसो पार्टी के माथ नही ह, लेकिन मझे भी जनना के मामन जाना है, उनका हिन करना है, उसने बाट लेता है। मैं अगले च्ताव में झाने वाना नहीं ह, लेकिन मैं लहाख के लोगों को इस तरह में नहीं छोड सकता ह। उन्होत हिन्दूम्तान के लिये जो क्रांनो दी है, उनको किनो ने नही देखा। ग्राज प्रधान मत्नी भड़ो चाहे जो कहना हो, लेकिन जम्म--काण्मोर हिन्दून्तान का हिस्मा है, उसको हिन्द्रस्तान में कोई अप्रजग नहीं कर मकता : में तो यह कहगा कि भुट्रो साहब शिमला समझते के अन्तर्गत भारत के साथ दोस्ती कर, इस तरु को बाते करने से उनको कोई फायदा नही होगा। मौर इसी तरह की बातें करते रहे हो जिस तरह मे उन्होंने बंगला देश को खोश, पाकिस्तान के और हिन्से भी उसी तरह में उनके हाथ से निकल जायेंगे। लहाख और जम्मू के लोग कुछ भी कहें, वह उनका अन्दरूनी मामला है, हम अपने ग्रान ही उन मामलों को निबटायेंने, उनको हस्तकों करने की जरूरत नहीं है।

S. D. SOMASUNDARAM *SHRI (Thanjavur): Mr. Chairman, Sir, T welcome the recent accord that has been arrived at between the Kashmir Sheikh Abdullah, and the leader. Minister, Shrimati Indira Prime Gandhi. Sir, we have ushered in a new political era in Jammu and Kashmir with Sheikh Abdullah assuming the office of Chief Ministership.

Many hon. Members who preceded me referred to Article 370 of the Constitution under which the State of Jammu and Kashmir enjoys a special status. I am of the view that Article 370 of the Constitution is necessary and the State of Jammu and Kashmir should continue to enjoy special facili. ties. I have the least objection to this constitutional provision. Some Members also apprehended that other States also might start demanding such special facilities. At the time when our Constitution was formulated, the Constitution-makers were guided more by the defence of the country when it became free than by certain exigencies that might arise in future. Immediately after India became free, the country was partitioned. Our constitution-makers in those circumstances, had certain guide-lines before them. At that time they had to conceive of the Central Government as the foremost organ in ensuring the security of the country.

Our hon. Defence Minister, Sardar Swaran Singh, might remember the atmoshphere prevailing then in the country. If he is now asked who he is, he will say that he is a Punjabi. Similarly, if we ask our friend Shri H N Mukherjee, he will say that he is a Bengali. Sheikh Abdullah himself will say that he is a Kashmiri. Our Minister of External Affairs, Shri Chavan, will say that he is a Maharashtrian. I will say that I am a Dravidian At the same time when our Constitution was formulated, the diverse cultures and different languages of the country were not in the minds of our constitution-makers. They were not determined to ensure full protection to the different languages and cultures in our country.

They thought of giving constitutional protection to the State of Jammu and Kashmir by incorporating article 370, in view of the then prevalent political climate there. Having said this; I would like to state that, when other States ask for more powers from the Centre, it should not become a question of political parties. If the Con. gress Party is in power throughout the country and if it so happens that one of the constituent units ruled by the Congress Party, it may be euphemistically termed as legitimate demand. But if it so happens that a State ruled by an Opposition Party asks for more powers, it may be termed as demand for extra-constitutional rights. I am unable to appreciate this kind of contradiction in political thinking. It is strange that the demands of a daughter treated as necessities by ner are parents, but if she claims something after she has become a daughter-inlaw, it is treated as demand for certain rights for which she is not eligible.

Sir. I would like to take this opportunity to say that the entire climatepolitical, economic and social-in our country has changed. I would only be voicing the feelings of all the young people in our country if I say that the present time is ripe for convening a new Constituent Assembly comprised of the elected representatives of the people to formulate a new Constitution which will truly re present and reflect the aspirations and ambitions of the new generation 10 whose hands lies the security and prosperity of our country. I am sure that the new Constituent Assembly will naturally give adequate protection to the interests of the constituent units of the country.

In conclusion, while thanking you for giving me an opportunity to participate in this Debate. I would again

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^{*}The original speech was delivered in Tamil.

[Shri S. D. Somasundaram]

repeat the imperative necessity for giving a new Constitution to the country.

SHRI EBRAHIM SULAIMAN SAIT (Khozhikode): Sir. the status of Jammu and Kashmir and the process of integration of the State with our country has been a very delicate and ticklish issue for decades. This thorny problem has defied solution ever since independence, though several attempts have been made at different junctures Now, after long this deadlock has been broken, a positive step forward has been taken and an accord has heen reached between our Prime Minister and Sheikh Abdullah. I am. therefore, happy that this accord has been arrived at between the Prime Minister and Sheikh Abdullah.

The Prime Minister has spelt out the objectives of this accord with Sheikh Abdullah very clearly. She said at Banswara in Rajasthan on the 6th of last month:

"The basic question in Kashmir was not handing over power to any individual, but averting confrontation."

SHRI SHYAMNANDAN MISHRA: Later on, she denied that. She said that she did not use the word "confrontation".

SHRI EBRAHIM SULAIMAN SAIT: She said very clearly that the objective of this accord was to avoid confrontation. Therefore, I have every hope that this objective will he achieved and this will be a step forward in that direction and that we will be able to normalise the situation in the State of Jammu and Kashmir.

I must say here, to avoid any misunderstanding that Kashmir accord has only vindicated the stand of my party, the Indian Union Muslim League which from the very beginning consistently held that accession of Jammu and Kashmir was com. plete. Together with this, we had advocated ulways that all promises made

at the time of accession must be fulfilled. I mean that we always desired to have special treatment meted out to the State of Jammu and Kashmir because of historical reasons.

Today, when it is said that article 370 of the Constitution will be maintained and acted upon, I say, our stand which has been a consistent stand, has only been endorsed. The Prime Minister herself has said recently that article 370 will now become a permanent article in our Constitution. This has been done in spite of maintaining the supremacy of the Supreme Court over Jammu and Kashmir and also maintaining the supremacy of the Election Commission. Therefore, I feel this is a happy blending of realities. But I would like to add a word of caution and say that we have to proceed very carefully.

It has to be seen how far confrontation will end. I say this because, as far as Sheikh Saheb is concerned. though his is a great personality. though he has made sacrifices for the cause of Jammu and Kashmir all these years, he has been a bundle of contradictions. This has to be taken into account and we have to proceed very carefully. No doubt, he has given up his demand for self-determination for the people of Jammu and Kashmir, he also does not say now that Pakistan is a party to the dispute. It is not his desire also now to go back to 1953 position. He does not demand new elections and a fresh Assembly. No doubt all these things have been given up and he has climbed down considerably. I know, that because of his contradictions, there is a section that does not agree with his position and he has been recently losing ground as far as Jammu and Kashmir is concerned. Now, when there has been climbing down on his part and, I hope, his climbing down has not been to achieve power and his climbing down has been with sincerity to see that all matters in Jammu and Kashmir are

'settled' and a new era of normalisation of relations starts. Only time can judge what future is going to be.

I would also desire that the Government must take note of the situation that now exists in the State of Jammu and Kashmir and that we must over-simplify matters, as the not Minister of Health, Dr. Karan Singh, pointed out. What I mean is that once an accord has been reached with Sheigh Sanheb, we must not take everything for granted. There are some powerful elements in the State of Jammu and Kashmir like Moulvi Farook and Maulana Maswoodi who do not very much agree with this accord that has been reached. Therefore, keeping up the principles of democracy, we must try to see that we open a dialougue with them also and try to carry with us those elements in Jammu and Kashmir who are not with us at the present juncture so that the accord may be much wider-based and much more complete. This has to be done by discussion and persuations and not by supression and opression.

I say this because recently a call for hartal was given for 28th of last month against the accord. Our papers no doubt said that hartal was a complete failure. But I have got here papers from Srinagar itself, Aftab and Azan, the local daily urdu papers, which say that hartal was to great extent Even successful. Sheikh Abdullah has not hidden this fact He has very clearly accepted the fact and said recently on 2nd of this month at Srinagar-I quote from Times of India:

'Sheikh Abdullah criticised All India Radio and Delhi Television for not giving a correct picture of the response Srinagar gave to the hartal call.

He said, "The media should not have hesitated to broadcast that some shops remained closed and some groups of young men indulged in violence. No harm would have been done by admitting this. India should have confidence in herself and should not build a structure on untruths."

Therefore, it shows that there is an elenment which is opposed to this accord. What I would desire is that there should be a dialogue with them and they should also be taken with us, so that this accord will be complete and lasting. We desire that confrontation with the State of Jammu and Kashmir should be avoided for all times to come. Therefore, I earnestly hope that the Prime Minister, together with Shri Sheikh Abdullah, wili act in this direction and see that. while they go forward, they carry not only the people of our country but also all the people of Jammu and Kashmir, along with them :

मैं द्याकेलाही चलः या जातित्र मंडिल । सगर लोगग्राते रहेर्ग्नार कारवां बनता गया ।।

I hope this accord will succeed and will become a caravan with which we can go ahead. That will be in the interest of the people in India and also the people of Jammu and Kashmir.

SHRI S. A. KADER (Bombay-Central-South): Mr. Chairman.

SHRI S A. SHAMIM: You never visited Kashmir during the last 20 years.

SHRI PILOO MODY: Then what has he to say?

SHRI S. A. KADER: If my hon. friends will allow me to say something. I will finish it as early as possible I would request specially Mr. Piloo Mody to be a little quiet and not indulge in loose gimmicks.

The accord has to be looked from three angles: Constitutionally; the background of Kashmir, and the implication of the acord to Kashmir as well as to India Constitutionally, enough has been said, and I do not want to go into this matter.

[Shri S. A. Kader]

About the background, we have to go into that. I fully agree with my hon. friend, Shri Shamim, that Sheikh Abdullah was not only a fighter but he was also against the partition of India. In Jammu and Kashmir, Sheikh Abdullah's leadership started from 1930 and it was there he galvanised the people of Jammu and Kashmir. Although the Muslim League succeeded under the nara of the two-nation theory, Islamic Nation and all that, they could not succeed in Jammu and Kashmir because of the leadership of Sheikh Abdullah, Sheikh Abdullah has been secular in outlook right from the beginning, even during the time of the attack on Kashmir. Why was Kashmir attacked? It was clearly seen by Jinnah who had to run away from Kashmir cutting short his programme to one day-just before Partition he had gone to Kashmir and the Programme was for three days but it was cut short to one day and he had to leave Srinagar hurriedly-and so the Pakistanis thought that, as long as Sheikh Abdulla was there, Kashmir would not accede to Pakistan. Hence, there was the attack

SHRI PILOO MODY: Why is he going into the historical background? (Interruptions)

SHRIS A. KADER: Mr. Chairman, may I ask you one question? Does an over-developed body mean a developed mind?

SHRI S A SHAMIM: In this case, 'yes'.

SHRIS A KADER. This is the background which we have to take into consideration. As far as Sheikh Abdullah was concerned, he was a nationalist right from the beginning. He was a nationalist even during the time of confrontation or whatever it is with the Central Government; even then, he did not deviate from his nationalism. He wanted solution of Kashmir in a different way. The most charitable aspect is that he thought that, since Kashmir was under dispute between India and Pakistan, and if the Kishmir dispute could be settled, then there could be an amicable settlement between India and Pakistan. Possibly, under some misapprehension he must have taken that line, from which, however, he has now come back. Today it is a happy occasion that he accepts that Kashmir is a part of India.

I was listening to my friend, Shri Kushok Bakula who said something about development. I would only say that Jammu and Kashmir is a State including Ladakh and if any part of the State is not developed, then it is not a development of the State at all. It is only a paralytic development. Some way, if any area of India is left out either on regional grounds or on communal grounds and other parts progress, that will not be a healthy progress. It will be a paralytic pro-Therefore, it is in the interests gress of Jammu and Kashmir itself that the Ladakh arca is well looked after and developed properly. I am sure that a person like Sheikh Abdullah as we all know him, will never tolerate that certain parts should be developed and other parts should languish. Therefore, I would only request my friend to please leave aside this suspicion because it is said:

संशयात्मा तिन्छदति

If you give place to suspicions, then you will lose your soul. This is the meaning of this Sanskrit verse.

The same request I would also make to my friend over there, Shri Vajpayee. I was listening to my friend, Shri Ebrahım Sulaiman Sait. He spoke about everything except one thing....

SHRI S. A. SHAMIM: That will hurt his electorate.

SHRI S. A. KADER: This accord should have hurt two people. One is Mr Bhutto in Pakistan and another is Mr. Vajpayee in India....

SHRI S A. SHAMIM: How about Sulaiman Saheb?

SHRI S. A. KADER: Those of us who were in Indian politics would remember how the Hindu Maha Sabha and the Muslim League had both abused each other and they both abused the Congress but in the central and provincial legislatures both voted for the British Government. So also, Mr. Vajpayee on the one side and Mr. Bhutto on the other side are both hurt because of this accord. Therefore, I would say that this type of opposition either here in this House or in Kashmir will always be there and it is for this House to demonstrate that as far as Kashmir is concerned ...

SHRI PILOO MODY: March 6.

SHRI S. A. KADER: Kashmir and India are one and they will always be one and there cannot be any difference or discord between Kashmir and India.

My friend, Mr. Mukherjee, spoke about India being a multi-national country. I do not know what is the basis of multi-nationalism. Multinationalism may be on the ground of religion. Multi-nationalism may be on of the ground language. Multinationalism may be on the ground of geography. But, as far as India is concerned, although it has so many communities and so many languages. there is only one nation and that is called the Indian nation and there is no other nation. This is possibly a totally different concept to which we do not subscribe.

I am quite sure that this accord will be welcomed by all well-wishers of this country as well as Jammu and Kashmir and I am quite sure that Sheikh Abdullah will prove that he means what he has spoken and if you want Sheikh Abdullah to succeed, it will be our duty to strengthen his hands and not to cast suspicion so that he may take Kashmir along with Jammu, Ladakh and India on the path of progress.

SHRI Ρ. G. MAVALANKAR (Ahmedabad): I warmly welcome this accord, for I consider it as a triumph of an attitude of pargmatism and of a sense of realism in our politics and politicians. It requires a certain amount of courage, confidence and magnanimity on both sides to come to such an accord, and I must say that the people of this country, by and large, will express their sense of not only satisfaction and gratitude, but if I may say so, a certain sense of relief that the still waters in Kashmir particularly have been again flowing in the right direction. Sir, some of my esteemed friends from the Opposition have been complaining as to why they were not taken into confidence at the time of the negotiations.

I must say, Sir. I feel amazed and rather amused. Because, after all, these are very delicate negotiations, So, when there are delicate negotiations which are going on in an atmosphere of greater and greater understanding, how does one expect the Government and the leaders on behalf of the Government to go on briefing the opposition and taking their advice?

After all, Sir, either Parliament says 'Yes' or 'No'; we say it is 'good' or 'bad'; but to say that they should have been consulted beforehand is rather expecting too much. 1 do not think that any Government in any democratic country would do that to any opposition.

Now, Sir, I do not view this Accord at all from any narrow or formal legalistic angles, nor even from any formal or constitutional aspects-not that they are unimportant-but, Sir. after all. Constitutions are not Constitutions because they are the product of a fine brain of a legal pundit. Constitutions are Constitutions, and Constitutions become workable because they reflect the aspirations of the people. They respect the political will of the people and reflect what the people will not tolerate in their particular polity.

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[Shri P. G. Mavalankar]

After all, the Constitution is made by the people. and if the Constitution falls short of certain aspirations and certain expectations of the people, the very people have got 3 right to make amends to go forward in the direction of the ideals so beautifully enshrined in the Preamble of our Constitution.

Having said that, may I say, I must particularly underline two or three lines of the Prime Minister's statement of the 24th February, where she said about Sheikh Abdullah. I quote:

"His commitment to basic national ideals and objectives had remained unchanged. He reaffirmed that the accession of the State to the Indian Union was final and irrevocable."

But, Sir, more than the Prime Minister's comments, what touches me and I am sure what touches the hear's of millions and millions of our countrymen is what Sheikh Abdullah says in his letter to the Prime Minister. I quote.

"The accession of the State of Jammu and Kashmir to India is not a matter in issue."

And, Sir, the sentence which particularly touches me comes a little further, when he says: why he has come down from a particular position, from what he said in 1953. He says, as it were, 'I am prepared to step down not one step, but several steps'. Why? Because, it is, as he says, for the wellbeing of the people of the State, which I have always considered as my sacred trust'. So, this is the fine motivation behind Sheikh Abdula's stepping down and agreeing to certain points when the Prime Minister of the Government of India rightly said that although certain concessions and a certain compromise have to be there in the agreement, the clock cannot be put back; and Sheikh Saheb agreed to that, because,-let us not forget that,---Sheikh Saheb considered the Chief Ministers ho as only a means to an

end, the end being the discharge of duty for meeting this sacred trust and that is why he has got into this position, for the well-being of the people of Kashmir.

Now, Sir, I feel very happy, I feel very relieved and I feel very hopeful about this accord. I fent happy because an old sore is removed, happy again because the weight of a queer status quo has at long last been lifted, happy, moreover, because the political stream in Kashmir has started flowing again. A sense of relief is there, because, Sheikh Abdullah is back again on the stage. If I may say so, it is futile to go ahead without him and it would be forhsh to ignore him. Can you ever imagine the Play Hamlet, without the Prince Hamlet? Likewise, can you have a Kashmir. without the as'knowledged leader of Kashmir, very much in the forefront and very much on the stage?

Now, Sir, our hope is that forces of secularism will be strengthened and unity of the nation will be fostered. But, there are certain misgivings in some quarters that this accord may lead to what is termed Balkanisation. If I may say so, the fears may be genuine, but the fears are definnitely ill-founded.

When we look at the whole background, when we look at the ideological philosophy behind the whole thing, I do not think we are going in for "Balkanisation". Indeed, this is a step in the direction of strengthening the nation.

Sir, some of the friends have rightly said that some critics who spoke today have not mentioned Bhutto and some others who mentioned Bhutto only mentioned Bhutto and Jan Sangh. I view this accord a little differently. I say, this accord has to be viewed from the international angle as well. Only this morning we read a small news-item that Peking also considers this accord as very wrong and bad. Therefore, we know now the obvious international leanings on this point. If Pakistan and China do not want it, it is not because they are really interested in the people of Kashmir but because they are jealous of the kind of democratic polity that we have established on the Indian subcontinent, and they are not able to see the progress of democracy, socialism and secularism in India.

Sir, if it is an accord born out of our strength and not of our weakness, born out of our confidence and not of diffidence, then I ask these questions to the critics of this accord: Are we afraid of Sheikh Abdullah or the people of Kashmir? Do we fear that they will one day go out of the Union? Do we apprehend that they will perhaps dominate over us? If we have these fears we do not deserve to be a Union; we do not deserve to be a free nation. We do not deserve to be a democratic nation. But far from having these apprehensions, I believe, this accord starts a wonderful and welcome experiment in the direction of socialism, secularism and democracy. As mv friend, Mr. Shamim said, Sheikh Abdullah is really a living symbol of this force. But even after Sheikh Abdullah is not on the scene, I am quite sure, on the foundations laid by Sheikh Sahib and the Government of India and the people of India through the consent of this House today, the near future generations will be able to go ahead on these lines and strengthen this accord in the directions we wanted it to go.

Sir, much is made of Article 370 because it is said a separate and special status is given to Kashmir. But let me tell you, it is not the Constitution of India which has given Kashmir its special status. Indeed, it is the very special and peculiar circumstances of Kashmir that were incorporated into the Indian Constitution through Article 370 and as long as those peculiar and special circumstances remain this Article will have to remain in the Constitution. I am one of those who believe and say that let this Article remain on the Constitutional book until by course of events we create a

climate of confidence so that as the time passes the need for Article 370 automatically gets evaporated.

Finally, I would say if we have started this dialogue with Sheikh Abdullah—and I say it with all sincerity and without bringing in any political overtures—who as the Prime Minister herself has admitted, has had a feeling of bitternes, then we should show similar magnanimity and generosity so that history should not tell 20 years later that the powers that we did not start a dialogue with other national leaders who are fighting perhaps against Government today but also fighting for certain values which they hold very dear to their hearts.

My conclusion is this Kashmir is a beautiful land but a land consisting of so many poor people. When I was only eight years old I had an opportunity of visiting Kashmir. That was back in 1936. But since Independence I have not yet had the privilege of going to Kashmir. But, it is very much in my heart not only because it has a beautiful land-scape but also because of the ties of friendship and the ties of secularism and democrary with which the people of that area have bound the people of this country.

Sir, before I sit, coming as I do from Ahmedabad and Gujarat, I must remember with a certain sense of anguish and sorrow the late Bahen Mridula Sarabhai. I only wish she was alive to see this happy end of a very fine accord which the Government of India have made with Kashmir leaders. Mridula Bahen would have been rejoicing at the way things are moving. With these words I welcome once again this accord.

SHRI RANABAHADUR SINGH (Sidhi): Mr. Chairman, Sir, I welcome this accord whole heartedly. I think Mr. Shamim would be kind enough to allowe me...

SHRI S. A. SHAMIM: I am all for the accord.

SHRI RANABAHADUR SINGH: I know that Mr. Shamim has been extremely voluble, about it and what I am going to say is a part of what he has said and I will just add one more line to it. In this accord, I personally feel that our country, apart from solving a very old international problem, that was so close to us, has also blazed a historic trial, if I may put it that way, inasmuch as that for the future, we have shown a way, wherein, people from different regions can reach an accord and exist together. Article 370, has all along been in our Constitution, but has remained more or less a pious hope and it is only today, after this accord has been reached, that Article 370 has come into its own. The limitations of Article 370 that it would apply only to Kashmir would, I hope, some day in the future, prove that this particular approach might help to form a better comity of people in South East Asia. That is my hope and that is why, I welcome this accord. Thank you.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF SPACE. MINISTER OF PLANNING AND MINISTER OF SCIENCE AND TECHNOLOGY (SHRIMATI INDIRA GANDHI): Mr. Chairman, Sir, we had a fairly lengthy dobate and the various points raised-legal, constitutional, political-have been dealt with by most speakers on both sides of the House, for a change. The hope that I had expressed earlier that the Jan Sangh would show an understanding of the background, the spirit and the benefits of the accord has been belied. This is evidence of their chauvinistic policies and authoritarian outlook. They cannot understand that bitterness can be overcome by seeing things in the larger perspective and by moving forward in trust.

16.42 hrs.

[MR. SPEAKER in the Chair]

The understanding that has been reached is within the framework of the Indian Constitution which, while ensuring that the Union functions effectively, is sufficiently broad-based and flexible to accommodate special requirements and situations and to provide ample scope for the socioeconomic development of constituent States.

Some Members spoke of autonomy. This sciems to have become a catch word. Our Constitution provides for a strong Centre, yet it gives considerable autonomy to the States. It is wholly wrong to think that constitutional arrangements stifle the States in any way.

None of us can claim to be as great as Mahatma Gandhi but I can assure Hanumanthaiyaii who is not here just now, that we are not subjective when we talk of Centre-State relations Without a strong Centre, how can the States hold together? If each State looks only to its own interests, how will the weaker States be helped? All our States are inter-dependent and each needs something from the other The Centre is the thread which binds them together. At present, most States, in fact, I would say all States, find it useful to have someone on whom they can lay the blame for whatever they are unable to do, for their shortcomings

I believe in diversity and decentralisation. Individuals. groups and States should be able to develop their personalities and their resources. Local initiative and talent should be en-But I believe equally in couraged. unity Without a strong Centre there would be no united country. What freedom would the States then share? State autonomy should be inseparable from national strength. Any demands in the name of autonomy which are incompatible with national strength will not be acceptable to the people of our country.

I can assure the hon. Member opposite, from the DMK, that we have never called him or anyone names. Nor shall we do so. But, if anybody works for or propagates a policy which weakness the nation, we must say so.

Shri Hanumanthaiya was in great form yesterday, but he indulged in a flight of fancy when he compared Chief Ministers to ants. One of the books which made an impression on me when I was a child was Macterlinck's Life of the Ant Ants may be small, but they are industrious creatures and their communities are very disciplined and highly organised. I do not know to which of these qualities Shri Hanumanthaiya was referring.

Many members have spoken about art. 370, either in criticism or in explanation or in support As has been said, this is a specific provision made for Jammu and Kashmir in our Constitution taking into account the historical and political factors which prevail in the State It lays down a procedure for the progressive extenvion to the State of the remaining provisions of the Constitution with the concurrence of its Government This has been working satisfactorily all these years, and several important and necessary provisions have been applied to the State in this manner. There is no reason to assume that further extension of provisions to the State is ruled out. Given mutual trust and confidence, there is bound to be mutual appreciation of the needs of the State and the Centre (Interruptions).

Shri Vajpayee made much of a particular sentence 1 used the other day. It is characteristic of the Opposition to try to find a word on which to trip us-ignoring the spirit and the substance. SHRI PILOO MODY: Why Opposition?

SHRI S. A. SHAMIM: From now on, do not use words; use gestures!

SHRIMATI INDIRA GANDHI: My observations on the present status of art. 370, to which Shri S. N. Mishra took execption, are based upon the Supreme Court's decision of 1970.

SHRI SHYAMNANDAN MISHRA: What? Please quote.

SHRIMATI INDIRA GANDHI: I had quoted it earlier. I had said so the other day also.

What I said was that because the State's Constituent Assembly, which completed its work in 1956, did not suggest deletion or modification of art. 370. it therefore became a part of our ('onstitution, and this position was confirmed by the Supreme Court in 1970. The agreement has not brought about any new situation as regards art. 370.

SHRI SHYAMNANDAN MISHRA: Now there is no Constituent Assembly in India, so the Constitution of India cannot be changed or amended? That is no argument.

SHRIMATI INDIRA GANDHI: I am not saying it cannot be changed ...

SHRI PILOO MODY: She is saying it can be changed. I am saying it cannot be changed.

PROF MADHU DANDAVATE: It is as permanent as any other articly.

SHRIMATI INDIRA GANDHI: This is what I said earlier also. From what I have said about this article, it is clear that there is no question of any surrender, as alleged in some quarters, nor is there any loosening of the ties that bind the Centre and Jammu and Kashmir State. This is clear from the very

[Smt. Indira Gandhi]

fact that no such consequences flowed during all these years since art. 370 was incorporated. It is not correct to allege that this will create a precedent for other States. A distinctive constitutional features in respect of Jammu and Kashmir is that it has its own Constitution supplementing the Union Constitution and the specific provision in art. 370.

There is some talk of mysterious, secret, clauses. I said the other day and I should like to repeat—that there are no such secret clauses.

SHRI PILOO MODY: What a shame! What a shame!

SHRIMATI INDIRA GANDHI: I first saw Sheikh Saheb in 1934 leading a procession. He was sitting on a pony so small-I do not know whether the pony was small or i† merely looked small in comparisonthat his feet were hardly off the ground. Even so, he managed to look dignified and every inch a leader. He was attracted to the message of national freedom, civil liberties and religious equalities which our national movement propagated and this became the guideline of his own National Conference which mobilised the people of Kashmir. If he remained with India and enabled the people of the State to cast their lot with India, it was because of our party's ideals and policies. If we had followed the policy of the Jana Sangh I do not think the people of Kashmir would have chosen to accede to India.

Hon. Member Shri Shamim has already spoken on this subject with emotion...(Interruptions).

A reference has been made and is eing made to subsequent events. here is no point in harking back , past misunderstandings and past ristakes. There were some internal developments which necessitated certain action. When we found that there was a change in the approach we did not hesitate to open the door to reconciliation and cooperation. 1 should like to draw the attention of hon. members who talk about any other dialogue to this last sentence. The opportunity was provided by Sheikh Abdullah with his readiness to join the main stream of national life. and to bring his experience and idealism into the task of strengthening the democratic and secular fabric of our country.

SHRI SHYAMNANDAN MISHRA: It is your party members who are asking for dialogue.

SHRIMATI INDIRA GANDHI: Sheikh Abdullah has categorically stated that he always believed that the well being and the future of Kashmir lie with the Indian Union. His reiteration that accession is not an issue and that plebiscite has become irrelevant has had beneficial consequences. Even those who had expressed reservation on the fact of accession have now come to accept its finality. The decision of the Plebiscite Front to change its objectives and its name sets doubts at rest. The existence of the Plebiscite Front had encouraged hostile elements outside the country. This should now end. But it is true that this does not mean that there will be no hostility. We have to take it in our stride and meet it. I have no doubt that Sheikh Sahib will do so.

SHRI PILOO MODY: ... With Shamim's help.

SHRIMATI INDIRA GANDHI: I certainly hope Shamim will help. Why not? I should like the House to show its appreciation of Sheikh Abdullah's vision. This latest example of his statemanship is worthy of his record as a vetaran of our freedom struggle We should not underestimate his difficulties and he should not underestimate the difficulties we face here. Perhaps that was why it took us long, so that we could create an atmosphere in which an agreement and understanding of this kind would be welcomed by almost all the people. We have succeeded in this. It is up to us to see that this atmosphere is not changed or damaged in Kashmir and it is also up to us to see how we can help Sheikh Sahib in every way in overcoming the difficulties which he will face.

I should also like to refer to the constructive part played by Mirza Afzal Beg during the discussions. His deep knowledge of the law, his sound political judgement were invaluable in reaching a satisfactory and realistic accord. Syed Mir Qasim played a notable part in negotiations through his self-effacing devotion to the larger interest. Shri Parthasarthi showed great patience and was ably assisted by Shri Balakrishnan. Sardar Swaran Singh's knowledge of the political scene and his vast experience with negotiations stood him in good stead in dealing with this delicate task.

I am glad that our hon. friend Shri Mavalankar referred to Mridula Sarabhai. I should like to inform him that before her illness, we had discussed these matters and she was aware that an understanding was being reached. So it was not as if she were in the dark regarding what was happening. I know that she was very happy at the outcome.

We are all deeply concerned with the development of the two regions of Jammu and Ladakh. Dr. Karan Singh gave an account of the work under. taken in Jammu. Kushak Bakula who spoke just now felt that nothing has been done for Ladakh. This is not wholly correct. There has been development, but it is true that it is nowhere near adequate. I have taken special interest in these areas and have been visiting these regions regularly, even the most outlaying areas. During the discussions with Shaikh Abdullah I made it a point to mention the anxieties and difficulties of these regions and of certain sections of the people even in the valley. In recent months Sheikh Saheb himself has toured these regions and he assured me of his cwn awareness and his desire to treat all regions equitably. The composition of his Cabinet reflects this concern for Jømmu and Ladakh.

situation in There is a special Jammu and Kashmir not only because of its own Constitution or of its Muslim majority but, as Dr. Karan Singh rightly pointed out, it has been the main battle field during repeated aggressions against us. All the three regions of the State have borne the brunt of the attack. All sections of the State population have fought valiantly for the national cause. I should like particularly to mention the brave Guijars, Bakarwals and Gaddis. These are communities which have suffered much poverty and hardship. They deserve all the help we can give them by way of education and employment. I hope adequate attention will be given to their problems.

I do not think I need dwell on the other points raised in the debate. As I said, most of them have been answered. I should like to revert to the point I have already made, that the understanding has to be viewed in the larger context of the need for adopting a conciliatory approach in resolving problems facing the country. A problem that has been with us for a generation should be solved when we have the ability and opportunity to do so.

Although the Opposition loses no occasion to attribute motives to us and our Party, it has always been our endeavour to solve problems in the larger national interest. It is obvious that in this case also our party unit in Kashmir and our party at the national level has not thought of its own interest but only how to consolidate the unity and strength of our country.

Let us not expect miracles and an immediate total ending of tension. Much as we all desire this, life is a series of problems. And solutions give rise to new difficulties of one kind or another. But an achievement based on understanding and confidence strengthens us to face challenges. It is in this spirit that we should look at this understanding. Once again I should like to thank all the hon. Members who have given it such warm support and shown appreciation of it. A few have not but the vast majority in the House and outside have shown appreciation and support and I thank them all. On behalf of you all I should like to send our good wishes to Shiekh Abdullah in the tasks ahead.

17 hrs.

SHRI PILOO MODY, I would like to add our good wishes to Mr. Shamim also.

MR. SPEAKER; There are some substitute motions, one by Shri Vajpayee. He conveys his regret at his absence. He does not mean any disrespect, he is attending the rally of his party.

The question is:

That for the original motion, the following be substituted, namely :---

"This House, having considered the Statement made by the Prime Minister in the House on the 24th February, 1975 in relation to the State of Jammu and Kashmir, resolves that the process of integration of Jammu and Kashmir with the rest of India going on during last more than two decades be carried further and the State be brought at par with the other States of India."(2)

The Lok Sabha divided:

Division No. 5] [7.04 hrs.

AYES

Berwa, Shri Onkar Lal Chaudhry, Shri Ishwar Chowhan, Shri Bharat Singh Kachwai, Shri Hukam Chand *Pahadia, Shri Jagannath Pandeya, Dr Laxminarain Sharma, Shri R. R. Verma, Shri Phool Chand

NOES

Achal Singh, Shri Ahirwar, Shri Nathu Ram Alagesan, Shri O. V. Ambesh, Shri Ansari, Shri Ziaur Rahman Arvind Netam, Shri Austin, Dr Henry Awdhesh Chandra Singh, Shri Bajpai, Shri Vidya Dhar Banamalı Babu, Shri Banerjec, Shrimati Mukul Barua, Shri Bedabiata Barupal, Shri Panna Lal Basumatarı, Shri D. Bhagat, Shri H. K. L .-Bhargava, Shri Basheswar Nath Bhattacharyya, Shri Dinen Bhattacharyya, Shri S. P. Bhattacharyyia, Shri Chapalendu Bhuvarahan, Shri G. Bist. Shri Narendra Singh Brij Raj Singh-Kotah, Shrt Chakleshwar Singh, Shri Chandrakar, Shri Chandulal Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lal Chavan, Shrimati Premalabai Chellachami, Shri A. M. Choudhury, Shri Moinul Haque Daga. Shri M. C. Dalbir Singh, Shri Dalip Singh, Shrl Darbara Singh, Shri Das, Shri Anadi Charan Das, Shri Dharnidhar Dasappa, Shri Tulsidas Desai, Shri D. D. Deshpande, Shrimati Roza Dhandapani, Shri C. T. Dharia, Shri Mohan Dixit, Shri Jagdish Chandra Dwivedi, Shri Nageshwar Engti, Shri Biren Gandhi, Shrimati Indira Ganga Devi, Shrimati Gangadeb, Shri P. Gautam, Shri C. D. Gavil, Shri T. H. Ghosh, Shri P. K. Godara, Shri Mani Ram Gogoi, Shri Tarun Gokhale, Shri H. R. Gomango, Shri Giridhar Gopal, Shri K. Goswami, Shri Dinesh Chandra Gotkhinde, Shri Annasaheb Halder, Shri Krishna Chandra Hansda, Shri Subodh Hanumanthaiya, Shri K. Hari Kishore Singh, Shri Huda, Shri Noorul Ishaque, Shri A. K. M. 3774 LS-18

Jadeja, Shri D. P. Jaffer Sharief, Shri C. K. Jagjivan Ram, Shri Jamilurrahman, Shri, Md. Jeyalakshmi, Shrimati V. Jha, Shri Chiranjib Jitendra Prasad, Shri Joshi, Shri Popatlal M. Joshi, Shrimati Subhadra Kadam, Shri J. G. Kadannappalli, Shri Ramachandran Kader, Shri S. A. Kailas, Dr. Kakoti, Shri Robin Kamble, Shri T. D. Karan Singh, Dr. Kaul, Shrimati Sheila Kinder Lal. Shri Kisku, Shri A. K. Kotoki, Shri Lıladhar Kotrashetti, Shri A. K. Krishnan, Shri M. K. Kulkarni, Shri Raja Lakshmikanthamma, Shrimati T. Mahajan, Shri Vıkraın Malaviya, Shri K. D. Malhotra, Shri Inder J. Mallanna, Shri K. Mandal, Shri Jagdish Narain Maurya, Shri B. P. Mirdha, Shri Nathu Ram Mishra, Shri G. S. Modi, Shri Shrikishan Mohapatra, Shri Shyam Sunder Mohsin, Shri F. H. Muhammed Khuda Bukhsh, Shri Mukerjee, Shri H. N. Mukherjee Shri Samar Marmu, Shri Yogesh Chandra Nahata, Shri Amrit Naik, Shri B. V. Negi, Shri Pratap Singh Nimbalkar, Shri

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Painuli, Shri Paripoornanand Pandey, Shri Krishna Chandra Pandey, Shri Narsingh Narain Pandey, Shri R. S. Pandey, Shri Sudhakar Pant, Shri K. C. Parashar, Prof. Narain Chand Parmar, Shri Bhaljibhai Patil, Shri E V. Vikhe Patil, Shri Krishnarao Patnaik, Shri Banamali Patnaik, Shri J. B. Quresi, Shri Mohd Shafi Raghu Ramaiah, Shri K. Raj Bahadur, Shri Rajdeo Singh, Shri Raju, Shri P. V. G. Ram Dayal, Shri Ram Dhan, Shri Ram Sewak, Ch. Ram Swarup, Shri Ramshekhar Prasad Singh, Shii Rao, Shri Jagannath Rao, Shri M. S. Sanjeevi Rao, Shri P. Ankineedu Prasada Rao, Shri Pattabhi Rama Rao, Dr V. K. R. Varadaraja Raut, Shri Bhola Ray, Shrimatı Maya Reddy, Shri M Ram Gopal Reddy, Shri P Narasimha Richhariya, Dr Govind Das Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Rudra Pratap Singh, Shri Sadhu Ram, Shri Saha, Shri Gadadhar Samanta, Shri S. C. Sambhali, Shri Ishaque Sangliana, Shri Sant Bux Singh, Shri Sarkar, Shri Sakti Kumar

Sathe, Shri Vasant Satpathy, Shri Devendra Savant, Shri Shankerrao Savitri Shyam, Shrimati Sethi, Shri Arjun Sezhiyan, Shri Era Shailani, Shri Chandra Shambhu Nath, Shri Shankar Dayal Singh, Shri Shankar Dev. Shri Shankaranand, Shri B. Sharma, Shri Madhoram Sharma, Shri Nawal Kishore Sharma, Dr Shanker Dayal Shastri, Shri Biswanarayan Shastri, Shri Raja Ram Shastri, Shri Ramavatar Shastri, Shri Sheopujan Shenoy, Shri P. R. Sher Singh, Prof. Shetty, Shri K. K Shinde, Shri Annasaheb P. Shivappa, Shri N. Shivnath Singh, Shri Shukla Shri B R. Siddheshwar Prasad, Prof. Singh, Shri D N. Sohan Lal, Shri T. Sokhi, Sardar Swaran Singh Subramamam, Shri C. Suryanarayana, Shri K. Swaran Singh Shri Tayyab Hussain, Shri Tewari, Shri Shankar Tiwari, Shri Chandra Bhal Mani Tiwari, Shri R G. Tiwary, Shri D. N. Vekaria, Shri Venkalasubbaiah. Shri P. Vidyalankar, Shri Amarnath Yadav, Shri Chandrajit Yadav, Shri Karan Singh

Yadav, Shri N. P. Zulfiquar Ali Khan, Shri

MR. SPEAKER: The result* of the division is:

17.05 hrs.

Ayes 8; Noes 191.

The motion was negatived.

MR. SPEAKER: Now, there is another Substitute Motion moved by Shri Surendra Mohanty.

SHRI SURENDRA MOHANTY, 1 press it.

MR. SPEAKER: I put the Substitute Motion moved by Shri Surendra Mohanty to the vote of the House.

Substitute Motion No. 4 was put and negatived.

MR. SPEAKER: Then, there is the Substitute Motion No. 1 moved by Shri Dinesh Chandra Goswami. I put it to the vote of the House.

The question is

"That for the original motion, the following be substituted, namely.--

"This lique, having considered the Statement made by the Prime Minister in the House on the 24th February, 1975, in relation to the State of Jammu and Kashmir, approves of it.' (1)

The Lok Sabha durided.

Division No. 6]

AYES

Aga, Shri Syed Ahmed Ahirwar, Shri Nathu Ram Alagesan, Shri O V.

Ambesh, Shri Ansari, Shri Ziaur Rahman Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Bajpai, Shri Vidya Dhar Banerjee, Shrimati Mukul Barua, Shri Bedabrata Barupal, Shri Panna Lal Basumatari, Shri D. Bhagat, Shri H. K. L. Bhargava, Shri Basheshwar Nath Bhattacharyy:a, Shri Chapalendu Bhuvarahan, Shri G. Bist, Shri Narendra Singh Brij Raj Singh-Kotah, Shri Chakleshwar Singh, Shri Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lal Chavan, Shrimati Premalabai Chellachami, Shri A. M. Choudhury, Shri Mounul Haque Daga, Shri M. C. Dalbır Singh, Shri Dalip Singh, Shri Dandavate, Prof. Madhu Darbara Singh, Shri Das, Shri Anadi Charan Das. Shri Dharnidhar Dasappa, Shri Tulsidas Desai, Shri D. D. Deshpande, Shrimati Roza Dhandapani, Shri C. T. Dharia, Shri Mohan Dixit. Shri Jagdish Chandra Dwivedi, Shri Nageshwar Engti, Shri Biren Gandhi, Shrimati Indira Ganga Devi, Shrimati Gangadeb, Shri P. Gautam, Shri C. D. Davit, Shri T. H.

"The following Members also recorded their votes for NOES: Sarvshri Tarkeshwar Pandey, Genda Singh and Jagannath Pahadia.

[17.08 hrs.

Ghosh, Shri P. K. Godara, Shri Mani Ram Gogol, Shri Tarun Gokhale, Shri H. R. Gomango, Shri Giridha. Gopal, Shri K. Goswami, Shri Dinesh Chandra Gotkhinde, Shri Annassheb Hansda, Shri Subodh Hanumanthaiya, Shri K. Hari Kishore Singh, Shri Ishaque, Shri A. K M Jadeja, Shri D. P. Jaffer Sharief, Shr) C. K. Jamiluri ahman, Shri Md Jevalakshmi, Shrimati V. Jha. Shri Chiranub Jitendra Prasad, Shri Joshi, Shri Popatlal M. Joshi, Shrimati Subhedra Kadam, Shii J. G. Kadannappalli, Shri Ramachandran Kader, Shri S. A. Kailas, Dr. Kakoti, Shri Rubin Kamble, Shri T. D Karan Singh, Dr. Kaul, Shrimati Sl.eila Kinder Lal, Shri Kisku, Shri A. K. Kotoki, Shri Liladhar Kotrashetti, Shri A. K. Kulkarni, Shri Raja Lakshmikanthamma, Shiimat' T. Mahajan, Shri Vikcom Malaviya, Shu K. D Malhotra, Shri Inder J. Mallanna, Shri K. Mandal, Shri Jagdish Narain Maurya, Shri B. P. Mavalankar, Shii P. G Mirdha, Shri Nathu Ram Mishra, Shri G. S. Mishra, Shri Shymnandan

Modi, Shri Shrikishan Mody, Shri Filoo Mohapatra, Shri Shyam Sunder Mohsin, Shri F. H. Muhammed Khuda Bukhsh, Shri Mukerjee, Shri H. N. Murmu, Shri Yogesh Chandra Nahata, Shri Amrit Negi, Shri Pratap Singh Nimbalkar, Shri Pahadia, Shri Jagannath Painuli, Shri Paripoo; nanand Pandey, Shri Krishna Chandra Pandey, Shri Nars.ngh Narain Pandey, Shri R. S. Pandey, Shri Sudhakar Pandey, Shri Tarkeshwar Pant, Shri K. C. Parashar, Prof. Narain Chand Parmar, Shri Bhalubhai Patil, Shu E. V. Vikhe Patil, Shri Krisnnarao Patnaik, Shri Banamali Patnaik, Shri J. B Quieshi, Shri Mohd. Shafi Raghu Ramarab, Shr K. Raj Bahadur, Shri Rajdeo Singh, Shri Raju, Shri P V G. Ram Dayal, Shri Ram Dhan, Shri Ram Sewak, Ch. Ram Swarup, Shri Ramshekhar Prasad Singh, Shri Ranabahadur Singh, Shr Rao, Shri Jagannath Rao, Shri M. S. Sanjeevi Rao, Shri P. Ankineedu Prasada Rao, Shri Pattabhi Rama Rao, Dr. V. K. R. Varadaraja Raut, Shri Bhola Ray, Shrimati Maya Reddy, Shri M. Ram Gopal Reddy, Shri P. Narasimha

Richhariya, Dr. Govind Das Rohatgi, Shrimati Sushila Roy. Shri Bishwanath Rudra Pratap Singh, Shri Sadhu Ram, Shri Sait, Shri Ebrahim Sulaiman Samanta, Shri S. C. Sambhali, Shri Isbaque Sangliana, Shri Sant Bux Singh, Shri Sarkar, Shri Sakti Kumur Sathe, Shri Vasant Satpathy, Shri Devendra Savant, Shri Shankerr 10 Savıtri Shyam, Shrimatı Sethi, Shri Arjun Sezhiyan, Shri Era Shailani, Shri Chaodra Shambhu Nath, Shri Shamim, Shri S. A. Shankar Dayal Singh, Shri Shankar Dev, Shri Shankaranand, Shri B. Sharma, Shri Madhoram Sharma, Shri Nawal Kishore Sharma, Dr. Shanker Dayal Shastri, Shri Biswanarayan Shastri, Shri Raja Ram Shastri, Shri Ramavatar Shastri, Shri Sheopujan Shenoy, Shri P. R Sher Singh, Prof. Shetty, Shri K. K. Shinde, Shri Annasaheb P. and provide provide and

Shivappa, Shri N. Shivnath Singh, Shri Shukla, Shri B. R. Siddheshwar Prasad, Prof. Sohan Lal, Shri T. Sokhi, Sardar Swaran Singh Subramaniam, Shri C. Suryanarayan, Shri K Swaran Singh, Shri Tayyab Hussnin, Sh.(Tewari, Shri Shankar Tiwari, Shri Chandra Bhal Mani Tiwari, Shri R. G. Tiwary, Shri D N. Vekaria, Shri Venkatasubbauh, Shri P. Vidyalankar, Shri Amprinth Vikal, Shri Ram Chandra Yaday, Shri Chandrajit Yaday, Shri Karan Singh Yadav, Shri N. P. Zulfiquar Alı Khan, Shri NOES

Berwa, Shri Onkerlaj Chaudhry, Shri Ishwar Chowhan, Shri Bharat Singh *Jagjiwan Ram, Shri Kachwai, Shri Hukarn Chand Pandeya, Dr. Laxminarain Shaima, Shri R. R. Verma, Shri R. R. Verma, Shri Phool Chand MR. SPEAKER, The result, of the division is: Ayes 189, Noe 8 The motion was adopted.

* *

*Wrongly voted for Noes.

[†]The following Members also recorded their votes for AYES Sarvshri Banamali Babu, Genda Singh and Jagjiwan Ram